

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 602 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nazir Ahmed
S/O Ghulam Nabi
R/O Wagub, Sopore, District Baramulla

vide Notification No. 99 Dated 04.04.2009 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17167-74 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nazir Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 603 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Avish Sharma
S/O Chander Mohan Sharma
R/O H.No.04, Marble Enclave, Trikuta Nagar, Jammu

vide Notification No.317 Dated 31.05.2014 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17175-82 RG/LP Dated: 10.04.2023


11/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avish Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)




11/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 604 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sandeep Bharti
S/O Rounak Ram
R/O Ward No.09, Vijaypur, District Samba

vide Notification No.1058 Dated 19.03.2014 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17103-90 /RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Bharti**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 605 of 2023/RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Imran Amin
S/O Mohammed Amin Shah
R/O Chinkipora, Mohalla Sheikh Sahib, Sopore, District Baramulla

vide Notification No.1273 Dated 07.12.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
11/4/23

No: 17191-98 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Amin**, Advocate
.....for information and necessary action.


Registrar (Adm.)
11/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 606 of 2023/RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gourav Sanmotra
S/O Devraj Sanmotra
R/O Ward No.2, House No.14, Tea Garden Katra, Reasi

vide Notification No.52 Dated 06.04.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17199-06 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourav Sanmotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 607 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Chanderkant Khajuria
S/O Yash Pal Khajuria
R/O W.No.16 Shiva Nagar, District Kathua

vide Notification No.964 Dated 14.02.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17207-13 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chanderkant Khajuria**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 608 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bhavye Bhagotra
S/O Bharat Bhushan Bhagotra
R/O Shiva Nagar opp. Shakti Palace, W.No.16, District Kathua

vide Notification No.948 Dated 14.02.2017 has been declared as Absolute/Final.

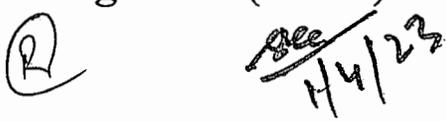
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17214-21 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhavye Bhagotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 609 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

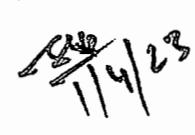
Mr. Showkat Ahmad Dar
S/O Assad Ullah Dar
R/O Batwina, Bagwanpora, Tehsil Wakura, District Ganderbal

vide Notification No.1345 Dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17222-29 RG/LP Dated: 10.04.2023

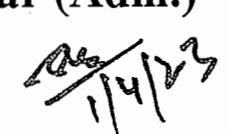

11/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)




11/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 610 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaista Ali
D/O Ali Mohammad Shah
R/O Chrar-I-Sharief, Waza Bagh, District Budgam

vide Notification No.812 Dated 15.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17230-36 /RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Ali**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 611 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Deepak Kumar
S/O Subash Chander
R/O H.No.145, Ambika Vihar, Kabir Colony, Gole Gujral, Extension, Jammu

vide Notification No.1264 Dated 01.01.2019 has been declared as Absolute/Final.

By Order

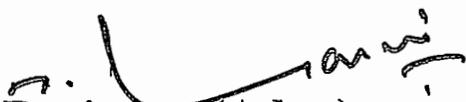

(Mohammad Yasin Beigh)
Registrar (Adm.)

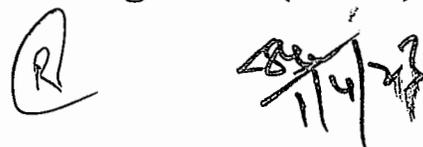
No: 17237-43 RG/LP Dated: 10.04.2023


11/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)


11/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 612 afm/23 /RG/LP Dated: 10.09.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Mohi ud Din
S/O Gh. Mohi ud Din Rather
R/O Panath Tengpora, Quazigund, District Anantnag-192221

vide Notification No.1173 Dated 15.11.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17244-50 RG/LP Dated: 10. 09.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Mohi ud Din**, Advocate
.....for information and necessary action.


Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 613 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Suriya Mohamad
D/O Gulam Mohammad Rather
R/O Tulla Mulla, Peer Mohalla, District Ganderbal-191131

vide Notification No.1212 Dated 19.11.2018 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17251-57 /RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suriya Mohamad, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)
11/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 614 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mubashir Vikar Rather
S/O Vikar Ahmad Rather,
R/O Gundi Mancher, Lolab, Bismillah Colony, District Kupwara

vide Notification No.1313 Dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17258-64 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Vikar Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

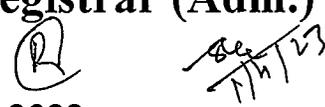
No: 615 of 2023/RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Showket Yousuf Lone
S/O Muhammad Yousuf Lone
R/O Murran, District Pulwama

vide Notification No.799 Dated 15.10.2018 has been declared as Absolute/Final.

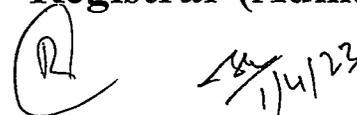
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 17265 - 72 RG/LP Dated: 10. 04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showket Yousuf Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 616 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ashraf
S/O Mohamad Ashraf Lone
R/O Shrakwara, Jahangirpora, H-47, Khan Mohalla, District Baramulla

vide Notification No.834 Dated 16.10.2018 has been declared as Absolute/Final.

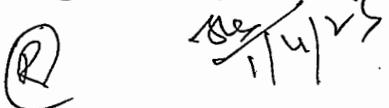
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17273-80 /RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ashraf, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 617 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bilal Ahmad Magray
S/O Ab Ahad Magray
R/O Nowpora, Tangpora Jagir, Baramulla

vide Notification No.819 Dated 16.10.2018 has been declared as Absolute/Final.

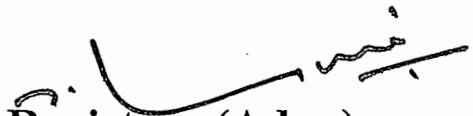
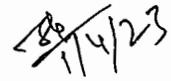
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
 

No: 17281-08 /RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmad Magray, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 618 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adnan Fareed
S/O Fareed Ahmed
R/O Village Lassana, Tehsil Surankote, District Poonch

vide Notification No.788 Dated 15.10.2018 has been declared as Absolute/Final.

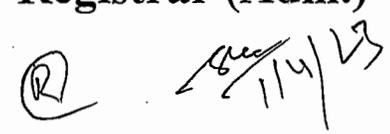
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17289-96 /RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adnan Fareed, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 619 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kamla Devi
D/O Tara Chand
R/O Arli, Hansali, Ward No.11 Tehsil Katra, District Reasi

vide Notification No.473 Dated 04.07.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17297-303 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kamla Devi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 620 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Satish Chander
S/O Late Sh. Billa Ram
R/O H.No.89, Lane No.4, Upper Greater Kailash, Jammu

vide Notification No.1755 Dated 13.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17304-10 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satish Chander**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 621 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Muzaffer Lone
S/O Mohd Sharief Lone
R/O Sujmatna Dardahi Ahma, Tehsil Pogal Paristan, District Ramban

vide Notification No.1586 Dated 05.3.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17311-17 /RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Muzaffer Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 11/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 622 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ahsan
S/O Mohd Ahsan Rather
R/O Village Sahipora Qaziabad, Maqdam Mohalla, Tehsil Qaziabad
Kralgund, District Kupwara

vide Notification No.1557 Dated 03.03.2018 has been declared as Absolute/Final.

By Order

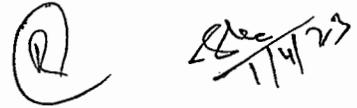

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17318-24 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ahsan, Advocate**
.....for information and necessary action.


Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

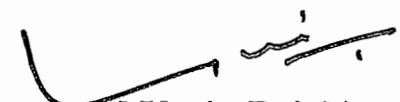
No: 623 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Razia Parveen
D/O Fazul Ullah
R/O Chuchot Yokma Shagran, Nugal, Leh-Ladakh

vide Notification No.587 Dated 07.08.2018 has been declared as Absolute/Final.

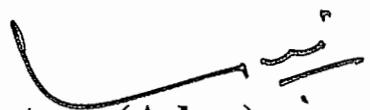
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
② 11/4/23

No: 17331-37 /RG/LP Dated: 10. 04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Leh.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Razia Parveen, Advocate**
.....for information and necessary action.


Registrar (Adm.)
② 11/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 024 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priyanka Sangra
D/O Chander Nath
R/O Village Kootah, Tehsil Hira Nagar, District Kathua

vide Notification No.1088 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)



11/4/23

No: 17338-45 /RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website:
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Sangra, Advocate**
.....for information and necessary action.


Registrar (Adm.)



11/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

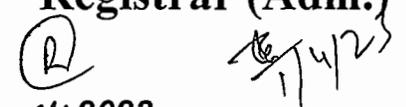
No: 625 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tejashwar Singh Chib
S/O Hardev Singh Chib
R/O H.No.790, Sector-C, Sainik Colony, Jammu

vide Notification No.1155 Dated 10.01.2020 has been declared as Absolute/Final.

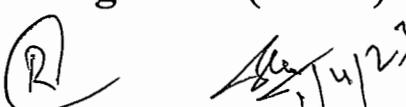
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 17346-52 /RG/LP Dated: 10. 04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tejashwar Singh Chib, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

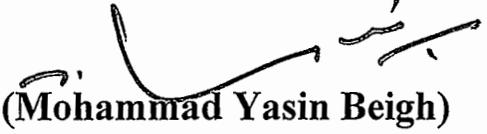
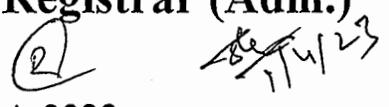
No: 626 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Arshad Choudhary
S/O Manzoor Hussain
R/O Panihad Ward No.10, Tehsil Koteranka, District Rajouri

vide Notification No.1039 Dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 17353-59 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Arshad Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 627 of 2023/RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Meenakshi Sharma
D/O Govind Sharma
R/O Prem Nagar Basti, Badyal Brahmana, R.S.Pura, District Jammu

vide Notification No.1030 Dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17360-66 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Meenakshi Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

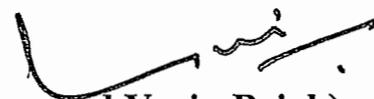
No: 628 of 2023/RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vivek Slathia
S/O Joginder Singh Slathia
R/O Gurha Slathia (Mandi Andrash), Vijaypur, Tehsil & District Samba

vide Notification No.1158 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17367-73 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Slathia, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 629 of 2023 /RG/LP Dated: 10 .04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Rahiees
S/O Nasir Hussain
R/O Fathe Pur, Danna, Tehsil & District Rajouri

vide Notification No.1033 Dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17374-80 /RG/LP Dated: 10 . 04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Rahiees, Advocate**
.....for information and necessary action.


Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 630 of 2023/RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivali Sharma
D/O Dharam Paul
R/O Narwal Bala near Shiv Shakti Mandir, Tehsil Bahu Jammu C/O Advocate Sahil Sharma

vide Notification No.1151 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17281-87 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivali Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

 11/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

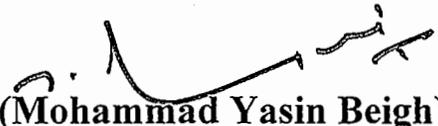
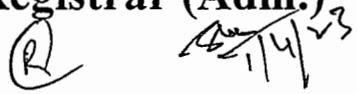
No: 631 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kulbushan Sharma
S/O Mela Ram Sharma
R/O V.P.O Garkhal Siderwan, Tehsil Akhnoor, District Jammu

vide Notification No. 986 Dated 09.01.2020 has been declared as Absolute/Final.

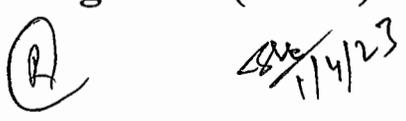
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 17388-94 /RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kulbushan Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 632 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rizwan Rasool Wani
S/O Ghulam Rasool Wani
R/O Batibass, Mohalla Shagan, Tehsil Khari, District Ramban
A/P Jalalabad, Sunjwan, Jammu

vide Notification No.1127 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17395-401 /RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rizwan Rasool Wani**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

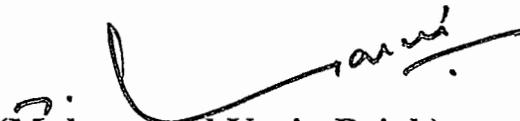
No: 633 of 2023/RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adil Malik
S/O Nazir Ahmed
R/O H.No.514, New Plot, District Jammu

vide Notification No.1655 Dated 29.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17402-08 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

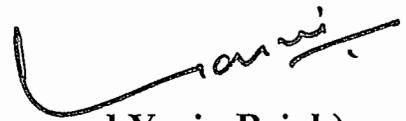
No: 634 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dilbar Singh
S/O Karanjit Singh
R/O Village Thikrian, Tehsil R.S. Pura, District Jammu
A/P H.No.369/B, Sec 1-P, Extn. Trikuta Nagar, District Jammu

vide Notification No.1122 Dated 10.01.2020 has been declared as Absolute/Final.

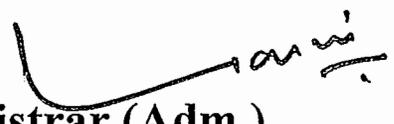
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17409-15 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dilbar Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 635 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Udhay Singh Jasrotia
S/O Bishan Singh Jasrotia
R/O Ward No.6, Mandi Tehsil Hira Nagar, District Kathua

vide Notification No.1182 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17416-22 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Udhay Singh Jasrotia, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

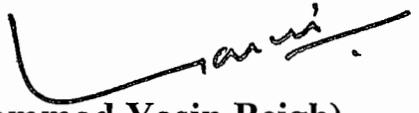
No: 636 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

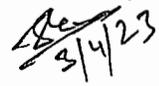
Mr. Mubashir Masood
S/O Mohammad Yousuf
R/O Namblabal, Pampore, Kashmir, District Pulwama

vide Notification No.1041 Dated 09.01.2020 has been declared as Absolute/Final.

By Order

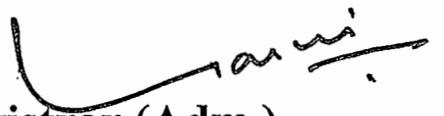
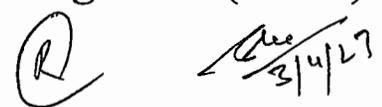

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17423-29 RG/LP Dated: 10.04.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Masood, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 637 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

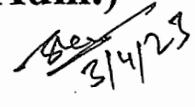
Ms. Neeraj Nagotra
D/O Jagdish Raj
R/O Village Nanak Chak, Tehsil and District Samba

vide Notification No.1050 Dt.09.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

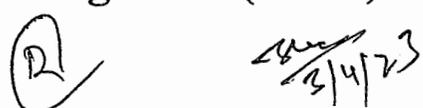
No: 17430-36 RG/LP Dated: 10.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neeraj Nagotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)


3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 638 of 2023/RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishna Vaid
D/O Ashok Vaid
R/O Lane No.3, H.No.67, East Extn.1/A, Mohalla Green Avenue, Trikuta Nagar, Jammu

vide Notification No.1021 Dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17437-43 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishna Vaid**, Advocate
.....for information and necessary action.


Registrar (Adm.)

②

10/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 639 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

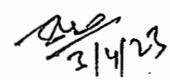
Ms. Syma Akhtar
D/O Mubarak Hussain
R/O V.P.O Garnai, Tehsil & District Udhampur

vide Notification No.1142 Dated 10.01.2020 has been declared as Absolute/Final.

By Order

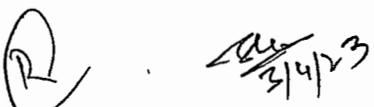

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17444-50 RG/LP Dated: 10.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syma Akhtar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 640 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Romika Thakur
D/O Gian Singh
R/O Komla, Tehsil Billawar, District Kathua
A/P H.No.847, Subash Nagar near Reliance Pole, Jammu

vide Notification No.1138 Dated 10.01.2020 has been declared as Absolute/Final.

By Order

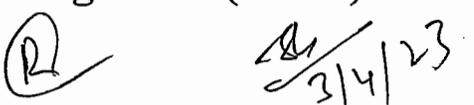

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17451-57 RG/LP Dated: 10.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Romika Thakur, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

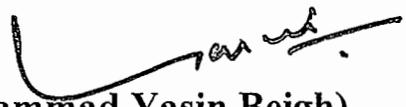
No: 641 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Palvi Sharma
D/O Pardeep Kumar
R/O Haripur Brahmana, Tehsil Hira Nagar, District Kathua

vide Notification No.1072 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17458-64 /RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 643 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Oshin Bakshi
D/O Bal Raj Bakshi
R/O Ward No.3, House No.13, Adarsh Colony, Udhampur

vide Notification No.1075 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17497-503 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Oshin Bakshi, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

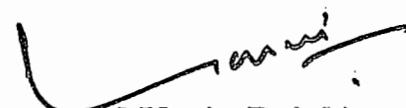
No: 644 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

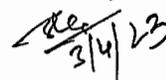
Mr. Aasif Hussain Dar
S/O Ab Rehman Dar
R/O Sandoo Bul Bul Nowgam, tehsil Shangus, District Anantnag
A/P Janipur Colony Jammu

vide Notification No.1115 Dated 10.01.2020 has been declared as Absolute/Final.

By Order

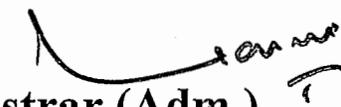
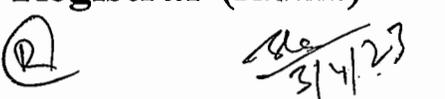

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17504-11 /RG/LP Dated: 10.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aasif Hussain Dar**, Advocate
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 645 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

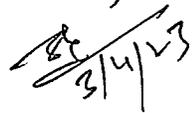
Mr. Akeel Ahmed
S/O Mohd Iqbal Wani
R/O Chanjloo, Tehsil Banihal, Ramban A/P Janipur Colony, Jammu

vide Notification No.1009 Dated 09.01.2020 has been declared as Absolute/Final.

By Order

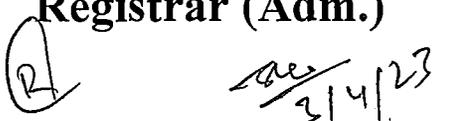

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17512-18 RG/LP Dated: 10.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akeel Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 646 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rafee Sidiq
S/O Mohammad Sidiq Mir
R/O Kaka Sathu, Jamlatha, Srinagar

vide Notification No.939 Dated 22.11.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17519 - 25 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rafee Sidiq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

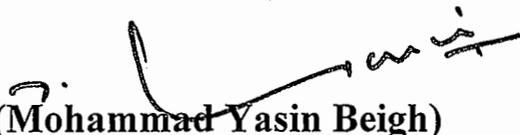
No: 647 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ali Bhat
S/O Mohd Jamal Bhat
R/O Odina Sonawari, Tehsil Sumbal, District Bandipora.

vide Notification No.920 Dated 22.11.2019 has been declared as Absolute/Final.

By Order

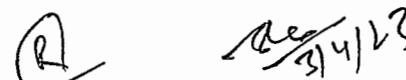

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17526-32 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ali Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)


3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 648 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

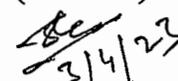
Ms. Smiley Sawhney
D/O Sanjay Sawhney
R/O F-332, Hari Singh Nagar, Rehari Colony, Jammu

vide Notification No.876 Dated 18.10.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17533-39 RG/LP Dated: 10.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Smiley Sawhney, Advocate**
.....for information and necessary action.


Registrar (Adm.)


3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

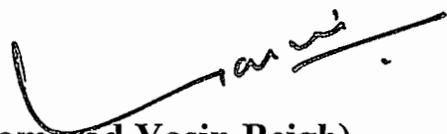
No: 649 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Wani
S/O Ghulam Mohammad Wani
R/O Bazar-E-Batamaloo, Tehsil Khas, District Srinagar

vide Notification No.867 Dated 18.10.2019 has been declared as Absolute/Final.

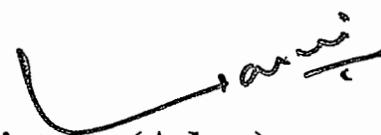
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
②
3/4/23

No: 17540-96 RG/LP Dated: 10.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Wani**, Advocate
.....for information and necessary action.


Registrar (Adm.)
②
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

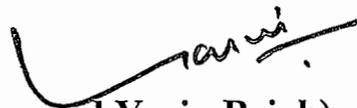
No: 650 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shalabh Singh Punia
S/O Dhruv Singh Punia
R/O Trihara, District Kathua.

vide Notification No.1742 Dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17547-53/ RG/LP Dated: 10.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shalabh Singh Punia, Advocate**
.....for information and necessary action.


Registrar (Adm.)


3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 651 of 2023 /RG/LP Dated: 10.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sadam Hussain
S/O Gulam Rasool
R/O Bathindi Morh, Near Gousia Masjid, Jammu

vide Notification No.1734 Dated 30.3.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17554-60 RG/LP Dated: 10.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sadam Hussain**, Advocate
.....for information and necessary action.


Registrar (Adm.)


3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 652 of 2023 /RG/LP Dated: 11/04/2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vyom Pankaj
S/O Sh. Pankaj Dogra
R/O Ward No.2, Opposite U.Co.Bank, District Kathua

vide Notification No.1622 Dated 20.03.2019 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17645-52 - RG/LP Dated: 11-04-2023

(Signature)
3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vyom Pankaj, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul 3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

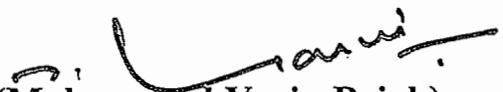
No: 653 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dhanraj Singh Sambyal
S/O Simar Singh Sambyal
R/O Mandi Sangwali, Rolliwala, Tehsil & District Samba-184121

vide Notification No.105 Dated 17.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17653-60-RG/LP Dated: 11-04-2023

Be
3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dhanraj Singh Sambyal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

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Be
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 654 of 2023/RG/LP Dated: 11/04/2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Masroor Bashir
D/O Bashir Ahmad Shah
R/O Tethar Bani hal, District Ramban
A/P H.No.373 Tetahr Banihal, Khan Mohalla, District Ramban-182146

vide Notification No.134 Dated 17.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17661-68-RG/LP Dated: 11-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Masroor Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)



11/04/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 655 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

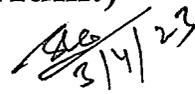
Mr. Pardeep Kumar
S/O Kans Raj
R/O Ward No.8, Masjid Mohalla, District Kathua-184101

vide Notification No. 78 Dated 17.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17669-76-RG/LP Dated: 11-04-2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pardeep Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 656 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

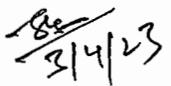
Ms. Sumila Farooq
D/O Farooq Ahmad Banday
R/O Sadar Bazar Road, Bijbehara, District Anantnag

vide Notification No.167 Dated 18.06.2019 has been declared as Absolute/Final.

By Order

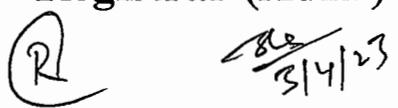

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17677-84-RG/LP Dated: 11-04-2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumila Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 657 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tanya Saraf
D/O Raj Kumar Saraf
R/O Ward No.5, Main Bazar Chabutra near Shivalaya, Reasi

vide Notification No.156 Dated 18.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17685-92-RG/LP Dated: 11-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanya Saraf, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 658 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

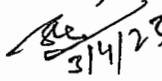
Mr. Anil Singh Bijyal
S/O Ram Raj Bijyal
R/O Village Ganika, Tehsil Bhagwa, District Doda

vide Notification No.770 Dated 19.09.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17693-17700-RG/LP Dated: 11-04-2023

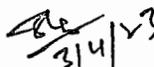

31/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Singh Bijyal**, Advocate
.....for information and necessary action.


Registrar (Adm.)




31/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 659 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rawhan Rafiq
D/O Mohammad Rafiq Parrey
R/O Patushai, Parrey Mohalla, Tehsil & District Bandipora

vide Notification No.732 Dated 19.09.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17701-08-RG/LP Dated: 11-04-2023

2
3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rawhan Rafiq, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 660 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shabnam Manzoor
D/O Manzoor Ahmad Marazie
R/O Madina Colony, Shairan Mohalla, Kreeri, District Baramulla

vide Notification No.809 Dated 20.09.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17709-16-RG/LP Dated: 11-04-2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shabnam Manzoor, Advocate**
.....for information and necessary action.


Registrar (Adm.)


3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 661 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tsering Yangzin
D/O Thinlas Yangjor
R/O Bota, Tukcha, Tehsil & District Leh

vide Notification No.1189 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17717-24-RG/LP Dated: 11-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tsering Yangzin, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 668 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Idrees Ahmad Zargar
S/O Mohammad Yousuf Zargar
R/O Sadar Bazar, Mattan, Tehsil, Mattan, District Anantnag

vide Notification No.753 Dated 30.12.2020 has been declared as Absolute/Final.

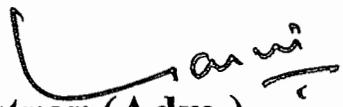
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17774-01-RG/LP Dated: 11-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Idrees Ahmad Zargar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 669 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shagun Bharti
D/O Madan Lal
R/O H.No.85, Manoh, Tehsil Akhnoor, District Jammu
A/P SOS Children's Village Munshi Chowk, Gole Gujral, Jammu

vide Notification No.1694 Dated 16.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17782-89-RG/LP Dated: 11-04-2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shagun Bharti**, Advocate
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 670 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kajal Sambyal
D/O Suresh Singh
R/O Ward No.1, P.W.D Colony, Tehsil & District Kathua

vide Notification No.1773 Dated 08.05.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17790-97-RG/LP Dated: 11-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kajal Sambyal, Advocate**
.....for information and necessary action.


Registrar (Adm.)
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

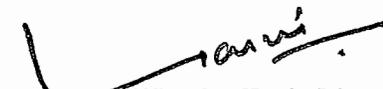
No: 674 of 2023/RG/LP Dated: 11.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Inderpaul Singh
S/O Mohinderjit Singh
R/O 571/A, Nai Basti (Satwari), Jammu Cantt. District Jammu

vide Notification No.1597 Dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

3/4/23

No: 17917-23 RG/LP Dated: 11.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Inderpaul Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 675 of 2023 /RG/LP Dated: 11 . 04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ruhani Sharma
D/O Pradeep Sharma
R/O H.No.51/A, I/C, Extn. Road, Trikuta Nagar, Jammu

vide Notification No.1723 Dated 17.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17924-30 /RG/LP Dated: 11 . 04 .2023

See
21/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruhani Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
See
21/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 676 of 2023 /RG/LP Dated: 11.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

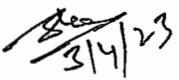
Ms. Saima Sidiq
D/O Mohammad Sidiq Chiloo
R/O Mughal Masjid, Hawal, Tehsil Khanyar, District Srinagar

vide Notification No.1753 Dated 18.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17931-37 /RG/LP Dated: 11.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Sidiq**, Advocate
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 677 of 2023 /RG/LP Dated: 12.04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yogeshwar Singh
S/O Mool Raj
R/O Vill. Tandar, P.O Nagulta, Mohalla Badansoo, Tehsil Chenani, District Udhmapur
A/P W.No.19, near Thakur Building Material Sambal Road, DC Residence Udhampur.

vide Notification No.790 Dated 30.12.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: _____ RG/LP Dated: ____ .2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yogeshwar Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)



3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

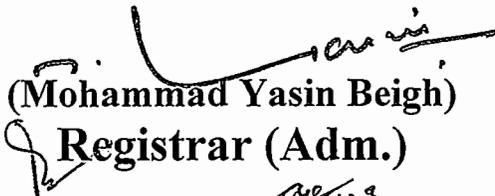
No: 678 of 2023 /RG/LP Dated: 12.04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kumand Kiran
D/O Pawan Kishore Jandial
R/O H.No.122, Ward No.3, Adarsh Colony, District Udhampur

vide Notification No.22 Dated 15.09.2020 has been declared as Absolute/Final.

By Order

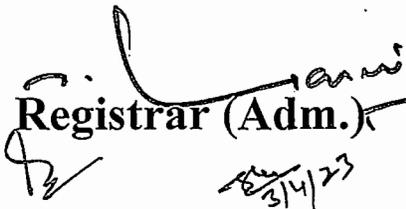

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17955-61 RG/LP Dated: 12.04.2023

See
31/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kumand Kiran, Advocate**
.....for information and necessary action.


Registrar (Adm.)

See
31/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

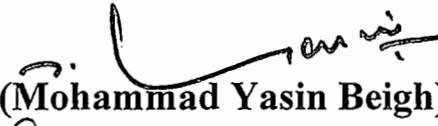
No: 679 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kyneez Maryam Beigh
D/O Ghulam Mohamad Beigh
R/O Nowlari, Beigh Mohalla, Tehsil Pattan, District Baramulla

vide Notification No.1614 Dated 11.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
3/4/23

No: 17962-68 /RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kyneez Maryam Beigh, Advocate**
.....for information and necessary action.


Registrar (Adm.)
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 680 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

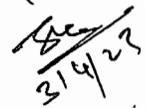
Ms. Farhana Latif
D/O Abdul Latif
R/O H.No.17, Lane No.8, Firdousabad, Sunjwan, Jammu

vide Notification No.1587 Dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

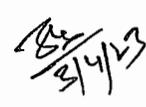
No: 17969-75 RG/LP Dated: 12.04.2023


31/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhana Latif**, Advocate
.....for information and necessary action.


Registrar (Adm.)


31/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

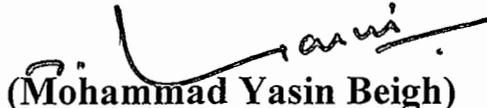
No: 681 of 2023 /RG/LP Dated: 12. 04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Urvashi Bhatt
D/O Satish Kumar Bhat
R/O H.No.71P, Sector 1A, Extension Trikuta Nagar, Jammu

vide Notification No.1663 Dated 16.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17977-83 /RG/LP Dated: 12. 04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urvashi Bhatt**, Advocate
.....for information and necessary action.


Registrar (Adm.)
31/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

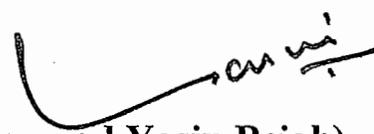
No: 682 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunil Singh
S/O Munshi Ram
R/O Dhanour, Tehsil Arnas, District Reasi
A/P Gran Morh, District Reasi

vide Notification No.781 Dated 30.12.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

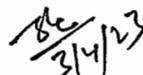
No: 17984-90 RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Singh**, Advocate
.....for information and necessary action.


Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 683 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Komal Dogra
D/O Subash Chander
R/O Janipur Colony near Ram Lila Ground, H.No.687, Jammu

vide Notification No.1610 Dated 11.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

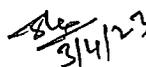
No: 17991-97 RG/LP Dated: 12. 04.2023


31/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Komal Dogra, Advocate**
.....for information and necessary action.


Registrar (Adm.)


31/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

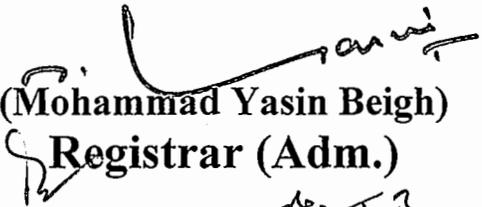
No: 684 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pooja Sharma
D/O Ram Paul Sharma
R/O Nandak, Purmandal, Tehsil & District Samba

vide Notification No.1641 Dated 12.03.2020 has been declared as Absolute/Final.

By Order

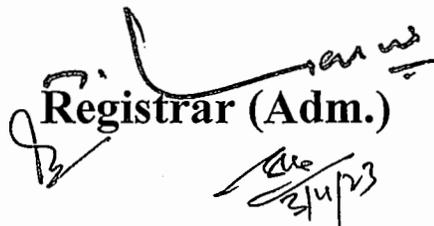

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17998 - 18004 RG/LP Dated: 12.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

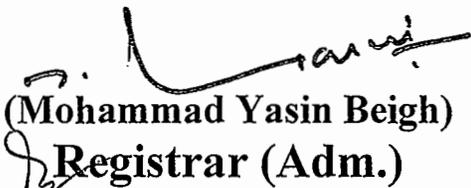
No: 685 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nisar Ahmed
S/O Abdul Hamid
R/O Khanetar, Nari Ward No.1, Khanetar, Tehsil Haveli, District Poonch

vide Notification No.468 Dated 10.12.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
31/4/23

No: 18005-11 /RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nisar Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)
31/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 686 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Deeksha
D/O Joginder Pal
R/O Mandal Purmandal, Village Jaswal Katwalta, Tehsil Bari-Barahmna,
District Samba

vide Notification No.1584 Dated 10.03.2020 has been declared as Absolute/Final.

By Order

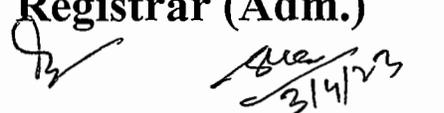

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18012-18 /RG/LP Dated: 12.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deeksha, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

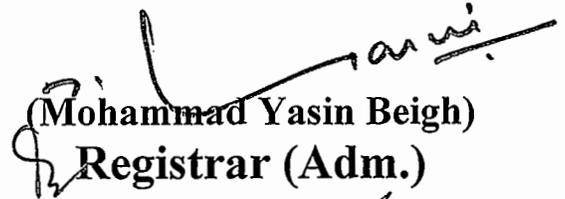
No: 687 of 2023 /RG/LP Dated: 12.04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

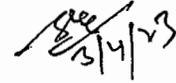
Mr. Jatinder Singh
S/O Prithipal Singh Andotra
R/O Ward No.12, Mandikher, near Shiv Mandir, Kathua, J&K

vide Notification No.1605 Dated 11.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18019-25 RG/LP Dated: 12 . 04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jatinder Singh**, Advocate
.....for information and necessary action.


Registrar (Adm.)
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 688 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nadiya Tariq
D/O Peer Tariq Ahmad
R/O Khanpora, I.T.I Road, Dar Mohalla, Tehsil & District Budgam

vide Notification No.111 Dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18026-32 RG/LP Dated: 12.04.2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadiya Tariq, Advocate**
.....for information and necessary action.


Registrar (Adm.)
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 689 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javaid Yousuf
S/O Mohd Yousuf
R/O Alamdar Pora, Tehsil Magam, District Budgam

vide Notification No.1606 Dated 11.03.2020 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
3/4/23

No: 18033-40 - RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javaid Yousuf, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

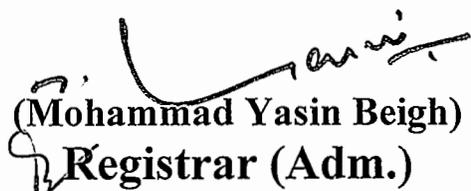
No: 690 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

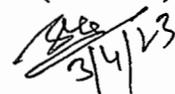
Ms. Midhat Khanum
D/O Gulab Ud Din Badhana
R/O Mayam Tehsil Boniyar, District Baramulla.
A/P Baghat Gurudwara Lane, H.No.19, Barzulla, Srinagar.

vide Notification No.1468 Dated 06.03.2020 has been declared as Absolute/Final.

By Order

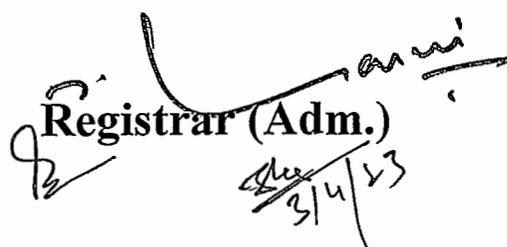
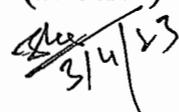

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18041-40 - RG/LP Dated: 12-04-2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Midhat Khanum, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 691 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pratyaksh Dutta
S/O Kanwal Kumar Dutta
R/O House No.424, Lane No.4, Suryavanshi Nagar, Lower Roop Nagar,
Jammu

vide Notification No.1728 Dt.17.03.2020 has been declared as Absolute/Final.

By Order

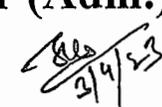

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18049-56- RG/LP Dated: 12-09-2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pratyaksh Dutta, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

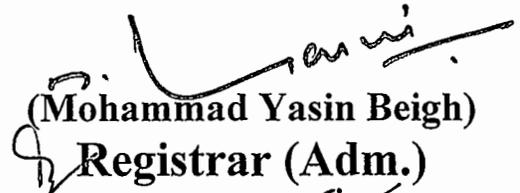
No: 663 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akshay Gupta
S/O Vinod Kumar Gupta
R/O Ward No.3, Govt. Girls School Ramban
A/P 770-F, Bharat Nagar Rehari Colony, Jammu

vide Notification No.1733 Dated 18.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17733-40-RG/LP Dated: 11-04-2023

3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Gupta**, Advocate
.....for information and necessary action.


Registrar (Adm.)
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 692 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sartaj Ahmad Mir
S/O Ghulam Nabi Mir
R/O Wanpora Choimulla, Tehsil Qazigund, District Anantnag

vide Notification No.119 Dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18057-64 - RG/LP Dated: 12.04.2023

3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sartaj Ahmad Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

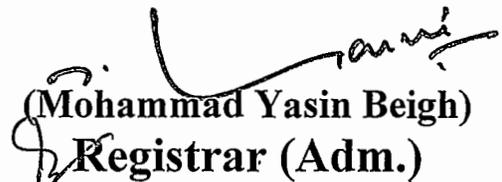
No: 693 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ali
S/O Ali Mohammad Lone
R/O Nadihal Rafiabad, Tehsil & District Baramulla

vide Notification No.1727 Dated 17.03.2020 has been declared as Absolute/Final.

By Order

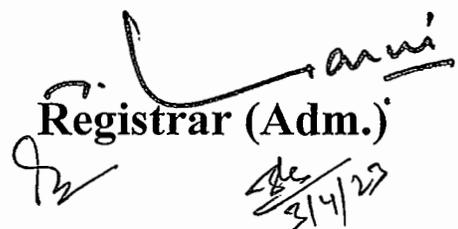

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18065-72-RG/LP Dated: 12-04-2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ali, Advocate**
.....for information and necessary action.


Registrar (Adm.)
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 694 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

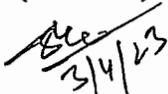
Mr. Salman Jan
S/O Muzaffar Ahmad Jan
R/O Baghi Mehtab, Tehsil Chanapora, District Srinagar

vide Notification No. 482 Dated 10.12.2020 has been declared as Absolute/Final.

By Order

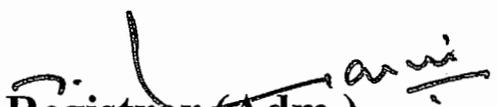

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18073-80 - RG/LP Dated: 12-04-2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Salman Jan, Advocate**
.....for information and necessary action.


Registrar (Adm.)


3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 695 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Najmul Sabha
D/O Bashir Ahmad
R/O Nowpora, Tehsil Uri, District Baramulla
A/P Sheikh Ul Alam Colony Khawaja Bagh, Baramulla

vide Notification No. 105 Dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10081-88-RG/LP Dated: 12-04-2023

de
3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Najmul Sabha, Advocate**
.....for information and necessary action.


Registrar (Adm.)

de
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 696 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Dansih Aejaaz
S/O Syed Aejaaz Ahmad
R/O Gundipora, Bongam, Tehsil Kakapora, District Pulwama

vide Notification No.1783 Dated 08.05.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Be
3/4/23

No: 10089-96- RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Dansih Aejaaz, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Be
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 697 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raza Ullah Khan
S/O Mohd Iqbal Khan
R/O Village Dabraj, Tehsil Mankote, District Poonch
A/P C/O Hill View Super Market Vidhata Nagar, Lane No.3, Bathindi, Jammu

vide Notification No.1683 Dated 16.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18097-104- RG/LP Dated: 12-04-2023

31/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raza Ullah Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

31/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 698 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shazra Malik
D/O Imtiaz Ah Malik
R/O Bhaderwah, Dharampura, Tehsil Bhaderwah, District Doda
A/P Tej Bahadur Nagar, 108/5, District Jammu

vide Notification No.1699 Dated 16.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

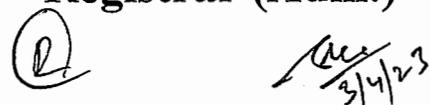
No: 18105-12 - RG/LP Dated: 12-04-2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazra Malik**, Advocate
.....for information and necessary action.


Registrar (Adm.)


3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 699-2023/RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Idrees Andrabi
S/O Syed Mohmad Ayoub Andrabi
R/O Ratnipora, Pir Mohalla, Tehsil Kakapora, District Pulwama

vide Notification No.1781/LP Dated 08.05.2020 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10113-20 - RG/LP Dated: 12.04.2023

(Signature)
31/4/23

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Idrees Andrabi, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

(Signature)

(Signature)
31/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 700 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunny Raj Sharma
S/O Ajay Kumar Sharma
R/O Jankpour, Punjdhara, Brahman Mohalla, Teh. Dachan, District Kishtwar
A/P 101- Trisnadhya Vihar, Gurha Brahmana, Patoli, Akhnoor Road, Jammu

vide Notification No.1782 Dated 08.05.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18121-28 - RG/LP Dated: 12-04-2023

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1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunny Raj Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 12/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 701 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ashaq Hussain Mir
S/O Ab Razaq Mir
R/O Dangar Pora Pulwama, Tehsil & District Pulwama

vide Notification No.1760 Dated 06.05.2020 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10129-36- RG/LP Dated: 12-04-2023

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4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashaq Hussain Mir, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 702 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anubhav Sudan
S/O Harish Chander
R/O Maralia, Ward No.-7, Miran Sahib, R.S.Pura, Jammu

vide Notification No. 1259 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18137-44-RG/LP Dated: 12-04-2023

(Signature)
3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anubhav Sudan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 703 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Sharma
S/O Sanjeev Kumar Sharma
R/O H.No.339, Suchani, Vijaypur, District Samba

vide Notification No.1159 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18145-52 - RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 709 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Urvashi Vaid
D/O Devki Nandan
R/O VPO Paloura Opp. Raina Hr. Sec. School, Jammu North, Jammu

vide Notification No.1332 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

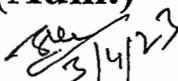
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
 

No: 18153-60- RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urvashi Vaid, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

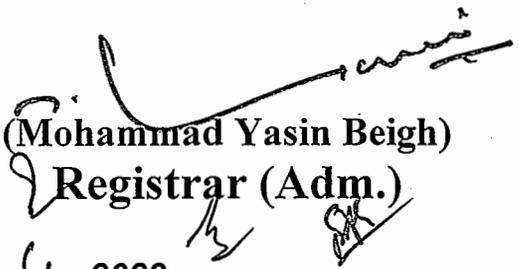
No: 59896/2023 /RG/LP Dated: 05/04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ebben Ali Ganie
S/O Showqat Ali Ganie
R/O House No.11, Janakpur, Lohrna, Tehsil Dachhan, District Kishtwar

vide Notification No.1477 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

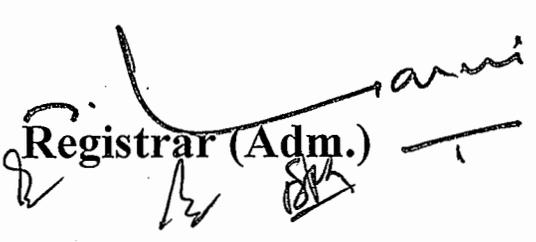
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 16679-87 /RG/LP Dated: 5/04 .2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ebben Ali Ganie, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

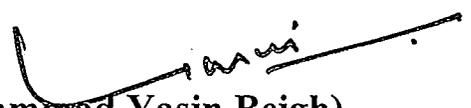
No: 705 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tanveer Ali Tantray
S/O Ali Mohd. Tantray
R/O Parnewah, Khansahib, District Budgam

vide Notification No.1335 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

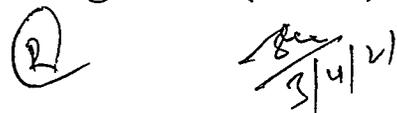
No: 18160-67- RG/LP Dated: 12-04-2023


3/4/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Ali Tantray, Advocate**
.....for information and necessary action.


Registrar (Adm.)


3/4/21

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 706 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tanvi Sharma
D/O Rakesh Sharma
R/O Ward No.19, H.No.0843, Mohalla Sant Nagar, opposite Sant Park, New Jail Road, Udhampur

vide Notification No.1588 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18168-78 /RG/LP Dated: .2023

31/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanvi Sharma**, Advocate
.....for information and necessary action.


Registrar (Adm.)

31/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 707 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sugandh Gandotra
D/O Sunil Gandotra
R/O D-3, Bahu Apartments, Green Belt, Gandhi Nagar, Jammu

vide Notification No.1577 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10176-83 - RG/LP Dated: 12-04-2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sugandh Gandotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

(2)


3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

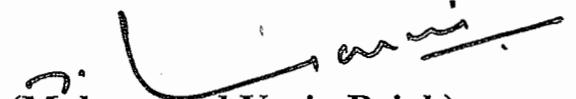
No: 700 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sheemu Nazir
D/O Nazir Ahmad Ganai
R/O Charamgari Mohalla, Nawab Bazar, Srinagar

vide Notification No.1589 of 2021/RG Dated 18.12.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
3/4/23

No: 18184-91- RG/LP Dated: 12-04-2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheemu Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)
3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

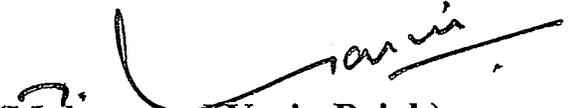
No: 709 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ezzaan Dawar
S/O Shaukat Ali
R/O Tralla Gujran, Tehsil Kotranka (Budhal), District Rajouri
A/P H.No.1, Lane No.2, Madina Hill, Bathindi, Jammu

vide Notification No.1478 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18192-99 /RG/LP Dated: 12-04-2023

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ezzaan Dawar**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 710 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aurjumand Bashir Khan
D/O Bashir Ahmad Khan
R/O Nai Basti, Gudar, Tehsil Pahloo, District Kulgam
A/P Hyder Colony, Ashaji Pora, Anantnag

vide Notification No.1457 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18203-10- RG/LP Dated: 12-04-2023


31/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aurjumand Bashir Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)


31/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 711 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

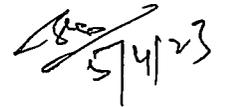
Mr. Randhir Singh
S/O Nirpal Singh
R/O Sector No.1, Gole Munshi Chak, Bank Colony, Talab Tillo, Jammu

vide Notification No.509 of 2021/RG Dated 08.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18211-18 - RG/LP Dated: 12-04-2023

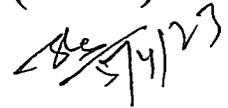

5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Randhir Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)




5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 712 of 2023/RG/LP Dated: 12 July 2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wasiq Tak
S/O Iftikhar Ahmed Tak
R/O House No.345, Mohalla Dalpatian, Tehsil & District Jammu

vide Notification No.1573 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order

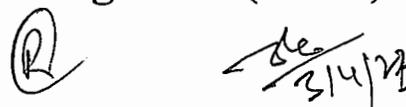

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18219-26- RG/LP Dated: 12 July 2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wasiq Tak, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 713 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Isha Razdan
D/O Inder Krishan Razdan
R/O Habba Kadal, Maddanyar, Tehsil Srinagar South, District Srinagar
A/P Flat-9, Block-88, Jagti, Lane-17 Minitownship Jagti, Jammu

vide Notification No.584 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18227-34-RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Isha Razdan**, Advocate
.....for information and necessary action.


Registrar (Adm.)
 3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 714 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Azfar Pirzada
D/O Miraj Azim
R/O Rambagh, Near Diamond Silk Factory, Rambagh, Srinagar

vide Notification No.570 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18235-42-RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azfar Pirzada, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

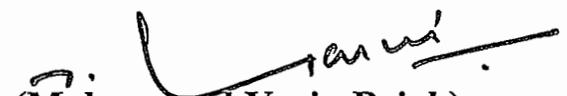
No: 715 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Sharma
S/O Satpaul Sharma
R/O Nomain (Katra), Near Check Post, Tehsil Katra, District- Reasi

vide Notification No.542 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18243-50-RG/LP Dated: 12-04-2023


3/4/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


3/4/21

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 716 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Dogra
S/O Narender Kumar
R/O Rahya Bagla, Tehsil Vijaypur, District Samba

vide Notification No.539 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18251-58 - RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Dogra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

 3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 717 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Versha Choudhary
D/O Raj Kumar Choudhary
R/O Ward No.5, Lower Rehmbal IInd Near Kali Mata Mandir, District Udhampur

vide Notification No.538 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18259-66- RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Versha Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 718 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Safeer Ahmed
S/O Mohd Taj
R/O Gulhalta, Tehsil Mendhar, District Poonch

vide Notification No.661 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18267-74 - RG/LP Dated: 12-04 .2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Safeer Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)
(R) 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 719 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Radika Rajput
D/O Daulat Ram
R/O Bishnah, Sikander Pur, Tehsil Bishnah, District Jammu

vide Notification No.639 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

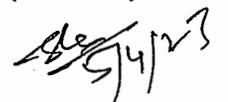
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18275-02 - RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Radika Rajput, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 720 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Roshiba
D/O Roshan Lal
R/O H.No. 437, L.No.17, Rajpura Mangotrian, Tehsil & District Jammu

vide Notification No.632 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

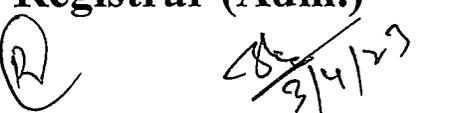
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18203-90 /RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roshiba**, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 721 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Palvi Thakur
D/O Bodh Raj Thakur
R/O Gharian Kallan, Near Agriculture Office, Ward No.2, Tehsil Chenani,
District Udhampur

vide Notification No.627 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

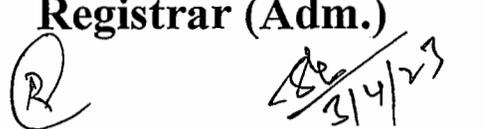
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18344-50 _____ RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Thakur, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 672 of 2023 /RG/LP Dated: 11 . 04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neha Pandita
D/O Baya Ji Pandita
R/O H.No.178, Sector 2B, Om Vihar, Vinayak Nagar, Muthi, Tehsil & District Jammu.

vide Notification No.622 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

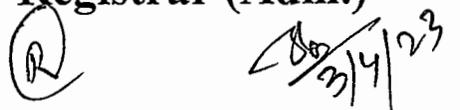
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17887-94 RG/LP Dated: 11 . 04 .2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Pandita, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 722 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mool Singh
S/O Bhabishan Singh Bali
R/O Muthalal Alinbass, Tehsil Ukhral, District Ramban

vide Notification No.616 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18351-57 RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mool Singh, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)
31/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

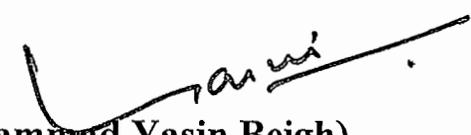
No: 723 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kannu Karan Prasher
S/O Sushil Kumar
R/O Village Uttri, P.O. Barwal, Tehsil & District Kathua

vide Notification No.597 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18350-65- RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kannu Karan Prasher, Advocate**
.....for information and necessary action.


Registrar (Adm.)



12/04/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 724 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rashid Ahmad Sofi
S/O Abdul Salam Sofi
R/O Malla Bagh, Naseem Bagh, Radi Mohalla, Eidgah, Srinagar

vide Notification No.1382 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10366-73- RG/LP Dated: 12-04-2023


3/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rashid Ahmad Sofi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

3/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 725 of 2023/RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sameena Bano
D/O Mohmad Shafi
R/O Khadniyar, Lone Mohalla, District Baramulla

vide Notification No.1377 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

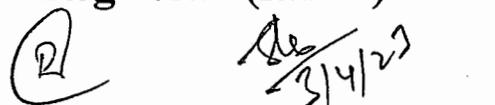
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10374-81-RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sameena Bano, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 726 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sanna Shabir
D/O Shabir Ahmad Khan
R/O Chanapora, Sir Syed Lane, District Srinagar

vide Notification No.1357 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18382-89-RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sanna Shabir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 727 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sandus Sayeed
D/O Mohammad Sayeed Dar
R/O Nowpora Kalan, Sopore, District Baramulla

vide Notification No.1361 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18395-402 RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sandus Sayeed, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 728 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Ahmad Wani
S/O Ab Rashid Wani
R/O Panzatt Wanpora, Deva Mohalla, Qazigund, District Anantnag

vide Notification No.1269 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order

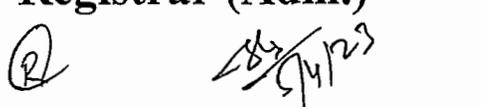

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18403-10-RG/LP Dated: 12-04-2023


5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ahmad Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)

5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

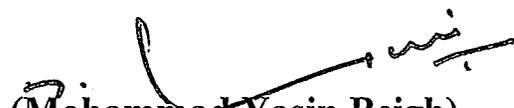
No: 729 of 2024/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aasima Aafreen
D/O Ghulam Mohammad Lone
R/O Batwina Ganderbal, Ganjipora, Tehsil Wakura, District Ganderbal

vide Notification No.688 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10411-10-RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aasima Aafreen, Advocate**
.....for information and necessary action.


Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 730 of 2023/RG/LP Dated: 12-04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nadeem Akhter
D/O Mohd Ayoub Khan
R/O Chaktroo, Tehsil Haveli, District Poonch A/P Nowabad Sunjwan, Jammu

vide Notification No.624 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10419-26 - RG/LP Dated: 12-04-.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadeem Akhter, Advocate**
.....for information and necessary action.


Registrar (Adm.)

 5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 731 of 2023/RG/LP Dated: 12-04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Umhani Rashid
D/O Ab Rashid Dar
R/O Shutloo Rafiabab, Rohama, District Baramulla

vide Notification No.1334 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10427-34-RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Umhani Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

 5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 732 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zubeera Ayoub
D/O Mohammad Ayoub Dar
R/O Ladoora Rafiabad, Watergam, District Baramulla

vide Notification No.1365 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10435-42 - RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zubeera Ayoub, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 733 of 2023/RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iram Bashir
D/O Bashir Ahmad Bhat
R/O Illahi Bagh, Buchpora, Tehsil Eidgah, District Srinagar

vide Notification No.1489 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18443-50-RG/LP Dated: 12-04-2023


5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iram Bashir**, Advocate
.....for information and necessary action.


Registrar (Adm.)
 5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 734 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Marukh Nusrat
D/O Nusrat Ahmad
R/O Shutra Shahi near New Secretariat, Tehsil South, District Srinagar

vide Notification No.1501 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18451-50 - RG/LP Dated: 12-04-2023


25/4/23

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Marukh Nusrat, Advocate**
.....for information and necessary action.


Registrar (Adm.)


25/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 735 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehnaz Mughal
D/O Mushtaq Ahmed
R/O House No.20, Phase-4st, EWS Housing Colony, Udhampur

vide Notification No.1508 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order

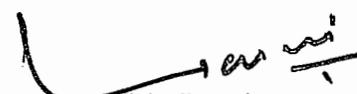

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10459-66-RG/LP Dated: 12-04-2023


5/4/23

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1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Mughal, Advocate**
.....for information and necessary action.


Registrar (Adm.)




5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 736 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rohail Shamim Wani
S/O Shamim Ahmad Wani
R/O Village Jathi, Tehsil Assar, District Doda
A/P 126, Tower Hill Colony Nowabad, Sunjwan Road Jammu

vide Notification No.1563 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18467-74-RG/LP Dated: 12-04-2023

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohail Shamim Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)

 12/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 737 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humara Ashraf
D/O Mohmad Ashraf Bhat
R/O Kremshora, Gulab Pora, Khansahib, District Budgam

vide Notification No.1311 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

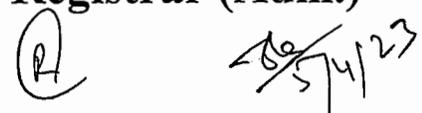
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(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18475-02 - RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humara Ashraf**, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

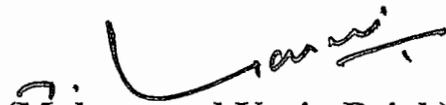
No: 738 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishtiyaq Rashid
S/O Abdul Rashid Mir
R/O Jaibal Hardu Kichroo, Pahalgam, District Anantnag

vide Notification No.1313 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

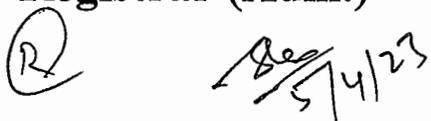
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(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18483-90-RG/LP Dated: 12-04-2023

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1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishtiyaq Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 739 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Iftikhar Hassan Samoon
S/O Asgar Hassan Samoon
R/O Badwan Wanpora, Gurez, District Bandipora.
A/P C17 Asgar Samoon, Friends Enclave Airport Road, Humhama, District Budgam.

vide Notification No.1317 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

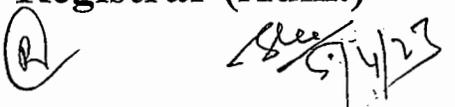
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(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18491-98-RG/LP Dated: 12-04-2023

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Iftikhar Hassan Samoon**, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 740 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehnaz Rather
D/O Muhammad Ashraf Rather
R/O Suthra Shahi, H-No-83, Tehsil South, District Srinagar

vide Notification No.1283 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18499-506-RG/LP Dated: 12-04-2023

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
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5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 741 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muneeba Rehman
D/O Abdul Rehman Dar
R/O H.M.T. Zainakote, 66 Dar Mohalla, Shaltang, Srinagar

vide Notification No.1326 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18507-14- RG/LP Dated: 12-04-2023

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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muneeba Rehman, Advocate**
.....for information and necessary action.


Registrar (Adm.)

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5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

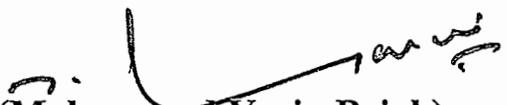
No: 742 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rather Gowhar Gulzar
S/O Gulzar Ahmad Rather
R/O Hiller Arhama, Kokernag, District Anantnag

vide Notification No.1091 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18515-22 - RG/LP Dated: 12-04-2023

Copy forwarded to the: -

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rather Gowhar Gulzar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 743 of 2023/RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shabnum Farooq
D/O Farooq Ahmad Mir
R/O Namblabal Pampore, District Pulwama

vide Notification No.1105 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18523-30 RG/LP Dated: 12.04.2023

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1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shabnum Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

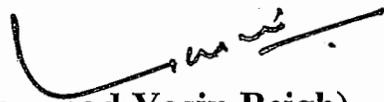
No: 744 of 2023 /RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabiha Azim
D/O Mohammad Sultan Shah
R/O House No.14, Lane No.1, Sayed Colony, Hazratbal, Srinagar

vide Notification No.1115 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10531-30 - RG/LP Dated: 12-04-2023

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabiha Azim, Advocate**
.....for information and necessary action.


Registrar (Adm.)

 5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 745 of 2023/RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mansha Gulzar
D/O Gulzar Mohammad Sheikh
R/O Natipora Pamposh Colony, Chanapora, Srinagar

vide Notification No.1128 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18539-46-RG/LP Dated: 12.04.2023

12/4/23

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mansha Gulzar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

②

12/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 746 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

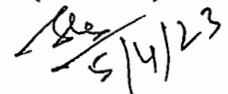
Ms. Tawheeda Nabi
D/O Gulam Nabi Wani
R/O Chralipora, Padshahibagh, Srinagar

vide Notification No.1150 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order

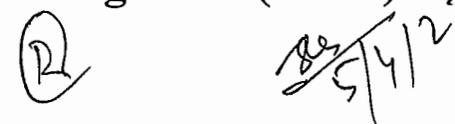

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18547-54-RG/LP Dated: 12-04-2023


5/4/23

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tawheeda Nabi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

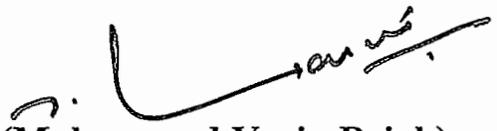
No: 747 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Binfer Rasool
D/O Gh Rasool Zargar
R/O Bagander Bijbehara, District Anantnag

vide Notification No.1172 of 2021/RG Dated 15.09.2021 has been declared as Absolute/Final.

By Order

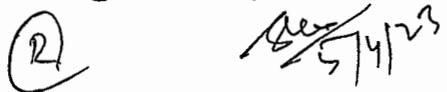

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10 555-62-RG/LP Dated: 12-04-2023

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Binfer Rasool, Advocate**
.....for information and necessary action.


Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

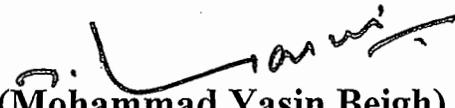
No: 748 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nowreen Fayaz
D/O Fayaz Ahmad
R/O House No.3, Sec-E, Jeelanabad, Peerbagh, Chanapora, Srinagar

vide Notification No.1187 of 2021/RG Dated 15.09.2021 has been declared as Absolute/Final.

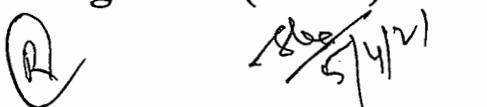
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18563-70- RG/LP Dated: 12-04-2023

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nowreen Fayaz, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 749 of 2023/RG/LP Dated: 12-04-.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hirah Rafique
D/O Mohammad Rafique Wani
R/O S.D. Colony, Batamaloo, Srinagar

vide Notification No.459 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18571-78-RG/LP Dated: 12-04-.2023


5/4/23

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hirah Rafique, Advocate**
.....for information and necessary action.


Registrar (Adm.)

5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

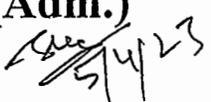
No: 750 of 2023 /RG/LP Dated: 12-04-.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Minal Jain
D/O Deepak Jain
R/O H.No.26, Kucha Kaku Shah, Jain Bazar, Tehsil & District Jammu.

vide Notification No. 476 of 2021/RG Dated 05.06.2021 has been declared as Absolute/Final.

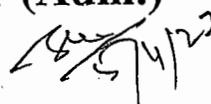
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(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18579-86 - RG/LP Dated: 12-04-.2023

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2. Secretary, Bar Council of India, New Delhi.
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4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Minal Jain, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 751 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ankush Sharma
S/O Ram Krishan
R/O Village Budhi, Tehsil Chowki Choura, Akhnoor, District Jammu

vide Notification No.426 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10507-94-RG/LP Dated: 12-04-2023

12/5/23

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankush Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
12/5/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 752 of 2023 /RG/LP Dated: 12.04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Neeraj Kumar
S/O Romesh Kumar
R/O Jagir Ghordi, Tehsil Ramnagar, District Udhampur

vide Notification No.501 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

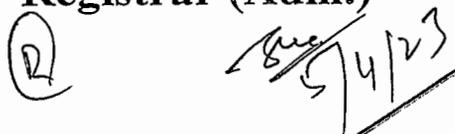
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18595-602/R5 RG/LP Dated: 12.04 .2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Neeraj Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 753 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Stanzin Gaildan
D/O Stanba Gyalson
R/O Ubrak, Zanskar P/O Padum District Kargil.
A/P Bohri Col Colony, Near Saraswati Mandir, H.No.137, Jammu

vide Notification No.563 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18503-10 RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Stanzin Gaildan, Advocate**
.....for information and necessary action.


Registrar (Adm.)



12/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 754 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ayush Sharma
S/O Romesh Kumar
R/O Kund Ward No.4, Bhajwal, Tehsil Sunderbani, District Rajouri
A/P Ward No.10, H.No.89, near Airtell Tower, Thera Sunderbani, Rajouri

vide Notification No.425 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18611-18 RG/LP Dated: 12. 04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayush Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 755 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shagun Mahajan
D/O Sushil Mahajan
R/O H-No.287/I, Sector-2, Durga Nagar, Talab Tillo, Jammu

vide Notification No.518 of 2021/RG Dt.31.03.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18619-26 /RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shagun Mahajan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

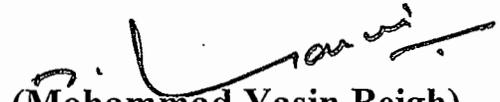
No: 756 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pankaj Jasathia
S/O Vijay Kumar
R/O Jasath, Ghagwal, District Samba

vide Notification No.503 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

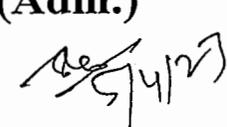
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18627-34 RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pankaj Jasathia, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 657 of 2023 /RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Amreena Mushtaq
D/O Mushtaq Ahmad Wani
R/O Zewan, Wani Mohalla, Pantha Chowk, Srinagar

vide Notification No.991 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18635-42 /RG/LP Dated: 12.04.2023


12/5/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amreena Mushtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

12/5/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 758 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

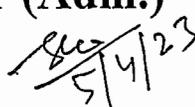
Mr. Abrar Hussain Shah
S/O Gulam Hussain Shah
R/O Dangerpora Narwara Nawakadal, Teh. Srinagar (Eidgah), Srinagar

vide Notification No. 994 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10656-63 - RG/LP Dated: 12-04-2023


5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Hussain Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

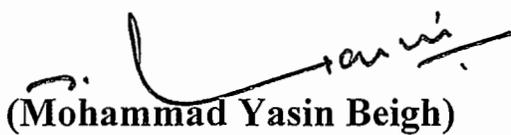
No: 759 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jahan Ara Ashraf
D/O Mohammad Ashraf Ganai
R/O Chandhara Jangwani, Pampore, District Pulwama.

vide Notification No.1043 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10664-71-RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jahan Ara Ashraf, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

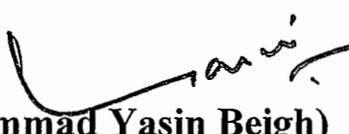
No: 760 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Masood Ul Rashid
S/O Ab Rashid Sheikh
R/O Bunhara, Wathora, Tehsil Chadoora, District Budgam

vide Notification No.1061 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

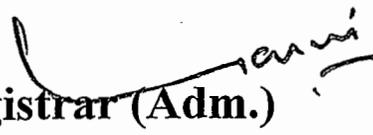
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18672-79-RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Masood Ul Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 761 of 2023/RG/LP Dated: 12.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hidayatullah Tantray
S/O Mohammad Ramzan Tantray
R/O Turkapora, Batpora, Tehsil Zachaldara, District Kupwara

vide Notification No.1028 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18600-87-RG/LP Dated: 12.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hidayatullah Tantaray**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

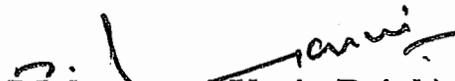
No: 762 of 2023/RG/LP Dated: 12-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Safoora Rashid
D/O Ab Rashid Baba Khateeb
R/O Alamdar Colony Charar-I-Sharief, Phase 1ST Alamdar Colony, District Budgam.

vide Notification No.772 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

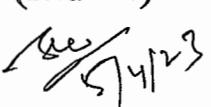
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18680-95- RG/LP Dated: 12-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Safoora Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 763 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muntaha Javaid
D/O Javaid Ahmad Doora
R/O Guta Pora, Amda Kadal, Lal Bazar, Near Peer Badshah Masjid, Teh. Idgah, Srinagar.

vide Notification No.1052 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18701-08 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muntaha Javaid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 764 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faizan Zahoor
S/O Zahoor Ahmed Bhat
P/O Near Govt. Girls Hr. Sec. School, Saida Kadal, Tehsil Khanyar, District Srinagar

vide Notification No.1016 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18709-16 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faizan Zahoor, Advocate**
.....for information and necessary action.


Registrar (Adm.)


5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

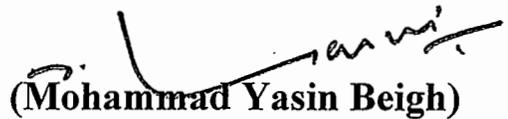
No: 765 of 2023 /RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajad Ahmad Pala
S/O Ghulam Mohammad Pala
R/O Hardu Madam, Tehsil Tangmarg, District Baramulla

vide Notification No.712 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10717-24-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Pala, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 766 of 2023 /RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faheem Altaf
S/O Mohmad Altaf Reshi
R/O Nowgam, Reshi Mohalla, Tehsil Devsar, District Kulgam

vide Notification No.693 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10725-32 -RG/LP Dated: 13-04-2023

(Signature)
13/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faheem Altaf, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)
13/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 767 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra
D/O Mohd Shafi Sheikh
R/O Tankipora, Srinagar South, District Srinagar

vide Notification No. 694 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

By Order

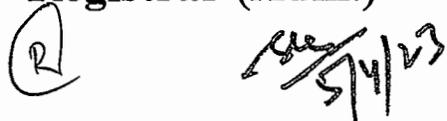

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10733-40-RG/LP Dated: 13-04-2023


5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K high Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 768 of 2023/RG/LP Dated: 13-04-.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zaid Mehraj
S/O Peerzada Mehraj Ud Din
R/O Tajdar Colony, Zakura, Lane No.1, Tehsil Srinagar North, District Srinagar.

vide Notification No.670 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order

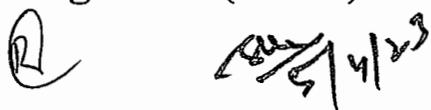

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10741-48-RG/LP Dated: 13-04-.2023


5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaid Mehraj, Advocate**
.....for information and necessary action.


Registrar (Adm.)

5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 769 of 2023 /RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hitesh Koul
S/O Maharaj Krishan Koul
R/O House No.236, Lane J1, Durga Nagar, Sec. 2,P.O. Roop Nagar, Jammu

vide Notification No.463 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order

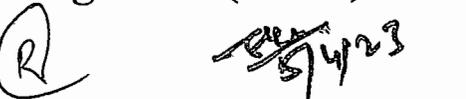

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18749-56 -RG/LP Dated: 13-04-2023


5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hitesh Koul, Advocate**
.....for information and necessary action.


Registrar (Adm.)

5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 770 /2023 /RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mayank Sharma
S/O Yashpaul
R/O Maira, P/O Jourian, Tehsil Jourian, District Jammu

vide Notification No.492 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10757-64-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mayank Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 771 of 2023 /RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

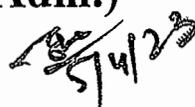
Mr. Parth Narayan
S/O Chetan Sharma
R/O Q.No.73-A, Resham Ghar Colony, Tehsil & District Jammu

vide Notification No.500 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18765-72 - RG/LP Dated: 13-04-2023

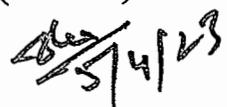

13/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parth Narayan, Advocate**
.....for information and necessary action.


Registrar (Adm.)




13/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 773 of 2023/RG/LP Dated: 13-04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Princy Behal
D/O Pardeep Kumar
R/O H.No.14/C, Shastri Nagar, Tehsil Bahu, District Jammu

vide Notification No.504 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18783-90 - RG/LP Dated: 13-04 .2023

190
5/4/23

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5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Princy Behal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

190
5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

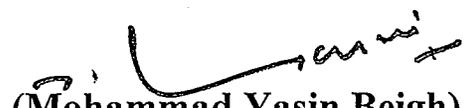
No: 774 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahul Parihar
S/O Sagar Singh
R/O Village Kahri, Tehsil Bhalla, District Doda

vide Notification No. 510 of 2021/RG Dated 08.06.2021 has been declared as Absolute/Final.

By Order

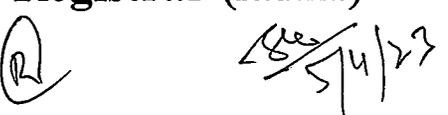

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18799-806 RG/LP Dated: 13-04-2023


18/5/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Parihar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

18/5/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 775 of 2023 /RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ridhima Nischal
D/O Vipan Nischal
R/O 192-A, Gandhi Nagar, Jammu
A/P 701-A, Aerobera, Luxury Apartments, Sector-1, Channi Himmat, Jammu

vide Notification No. 512 of 2021/RG/LP Dt.08.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10807-14 - RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ridhima Nischal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 776 of 2023/RG/LP Dated: 13-04..2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

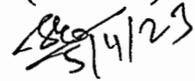
Mr. Rishu Rajeshwar
S/O Narendar Kumar Sharma
R/O V.P.O Bhaddu, Ward No.1, Tehsil Billawar, District Kathua

vide Notification No. 513 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order

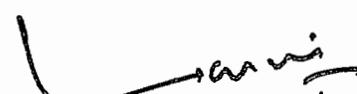

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10815-22-RG/LP Dated: 13-04.2023


5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishu Rajeshwar, Advocate**
.....for information and necessary action.


Registrar (Adm.)




5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 777 of 2023 /RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

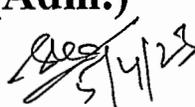
Mr. Siddharth Jamwal
S/O Chetan Singh Jamwal
R/O Ward No.1, House No.49, Tehsil Bishnah, District Jammu

vide Notification No. 517 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18823-30 /RG/LP Dated: 13-04-2023


13/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Siddharth Jamwal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

13/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

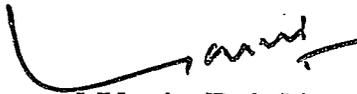
No: 778 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonam Prasher
D/O Behari Lal
R/O H-No.-G/20, JMC 370 Shanti Nagar, Toph Sher Khania, Jammu

vide Notification No.523 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10031-30-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonam Prasher, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 13/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 779 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aman Deep Singh Sudan
S/O Sh. Gurbax Singh Sudan
R/O H.No 192, W.No.7, Kama Khan, Haveli, District Poonch

vide Notification No.1005 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18039-46-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Deep Singh Sudan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 13/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 700 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishek Dubey
S/O Kuldeep Kumar Dubey
R/O H.No-48, Ward No-1, Main Bazar Katra, District Reasi

vide Notification No.738 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18047-54-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Dubey, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 13/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

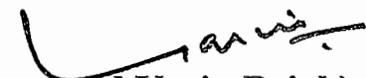
No: 781 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sophia Habib
D/O Habib Chowdhary
R/O Opp. 411/A, Put A3, Gandhi Nagar, Jammu

vide Notification No.524 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18855-62-RG/LP Dated: 13-04-2023


5/4/23

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sophia Habib**, Advocate
.....for information and necessary action.


Registrar (Adm.)

5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 782 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hilal Ahmad Khan
S/O Gh Mohi Ud Din Khan
R/O Turk Bat Pora, Tangmarg, Tehsil Kunzer, District Baramulla

vide Notification No.745 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10863-70-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hilal Ahmad Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 783 of 2023/RG/LP Dated: 13-09-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

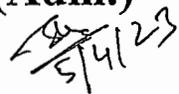
Ms. Ankita Jamwal
D/O Jatinder Singh
R/O H.No.113, Patel Chowk, Fattu Chogan, Tehsil & District Jammu

vide Notification No.436 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order

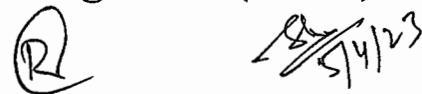

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18871-781-RG/LP Dated: 13-09-2023


5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ankita Jamwal**, Advocate
.....for information and necessary action.


Registrar (Adm.)

5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

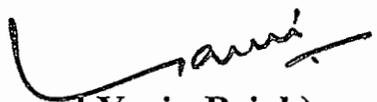
No: 704 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Janvi Gupta
D/O Vinod Gupta
R/O H.No.11, Sec-6A, Trikuta Nagar, Tehsil & District Jammu

vide Notification No.466 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10879-86 - RG/LP Dated: 13-04-2023


5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Janvi Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)

5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 705 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jeemi Nargotra
D/O Jagdish Nargotra
R/O H.No.459 Kacha Talab, Bahu Fort, Jammu

vide Notification No. 539 of 2021/RG/LP Dated 31.03.2021 has been declared as Absolute/Final.

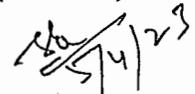
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10007-94-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jeemi Nargotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 786 of 2023 /RG/LP Dated: 13-04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gurpreet Kour
D/O Kulvinder Singh
R/O Govindpuri Colony, Tehsil Vijaypur, District Samba

vide Notification No.456 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

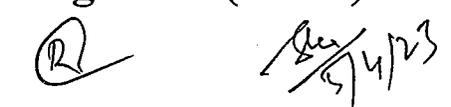
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18895-902 RG/LP Dated: 13-04-.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gurpreet Kour, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 787 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Surbhi Sharma
D/O Radha Krishan Sharma
R/O Near Panchayat Ghar, Muthi, District Jammu

vide Notification No. 512 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10903-10-RG/LP Dated: 13-04-2023 @

5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Surbhi Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
@ 5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 788 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rabiya Rasool
D/O Ghulam Rasool Shah
R/O Shouch Palpora, Peer Mohalla Tehsil Pattan, District Baramulla

vide Notification No.528 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18911-18 - RG/LP Dated: 13-04-2023 (R) Be
5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabiya Rasool, Advocate**
.....for information and necessary action.


Registrar (Adm.)
(R) Be
5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 789 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Haseeb Mir
S/O Gulam Mohammad Mir
R/O Gugloosa, Al Noor Colony, Trehgam, District Kupwara

vide Notification No.551 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18919-26 - RG/LP Dated: 13-04-2023

Sec
6/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Haseeb Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Sec
6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

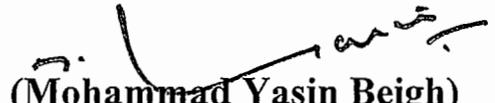
No: 790 of 2023 /RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ashish Bhasin
S/O Arun Kumar Bhasin
R/O Gohlad Tehsil Mendhar, District Poonch
A/P Qtr. No.198, Rehari Colony, Jammu

vide Notification No.486 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10927-34 RG/LP Dated: 13-04-2023


6/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Bhasin, Advocate**
.....for information and necessary action.


Registrar (Adm.)

6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 791 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

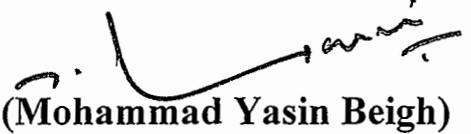
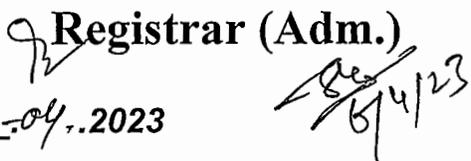
Mr. Pranav Sharma

S/O Romesh Lal

R/O V.P.O Seen Thakran, C/O Kuldeep Karyana Shop, near Middle School, Udhampur, A/P Industrial Esate Dhar Road, Ward No.21, Udhampur

vide Notification No.568 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

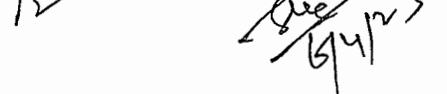
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

13/4/23

No: 18935-42 RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

13/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

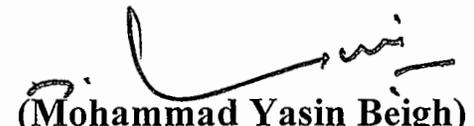
No: 792 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sapna Kumari
D/O Kali Kishore
R/O Ward No-12, Naban Mohalla, District Rajouri

vide Notification No.533 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order

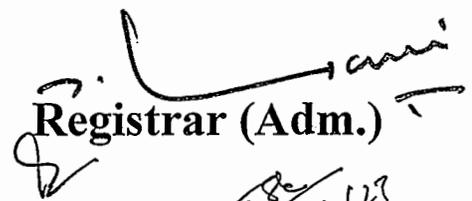

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10943-50-RG/LP Dated: 13-04-2023

Be
6/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sapna Kumari, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Be
6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 793 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shruti Sharma
D/O Ramesh Chander
R/O Village Daskal H.NO-54, Ward No.2 Akhnoor, Jammu, Opp. Govt. Middle School, Tehsil Akhnoor, Jammu.

vide Notification No.526 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18951-58-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shruti Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 794 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gowhar Amin
S/O Mohammed Amin
R/O House No.77/A, 350 JMC, Ambedkar Nagar, High Court Road, Old Janipur, Jammu

vide Notification No.457 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

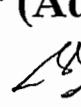
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10959-66-RG/LP Dated: 13-04-2023   6/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gowhar Amin, Advocate**
.....for information and necessary action.


Registrar (Adm.)
  6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

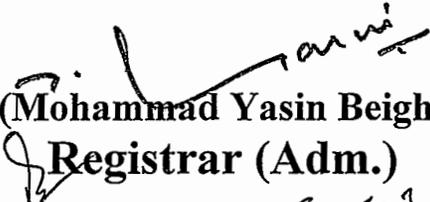
No: 795 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shikha Angotra
D/O Sham Lal
R/O Sandra Wala Mohalla, Pallanwala, Tehsil Khour, District Jammu

vide Notification No.1599 of 2021/RG Dated 18.12.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18967-74-RG/LP Dated: 13-04-2023


6/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shikha Angotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)
6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

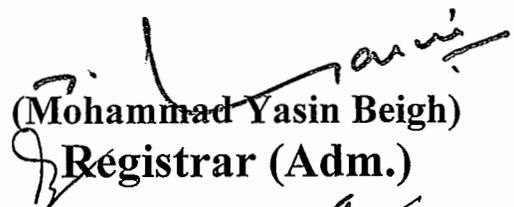
No: 796 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saibul Nisa
D/O Mohammad Anwar Lone
R/O Lone Mohalla, Tehsil Uri, District Baramulla

vide Notification No.1580 of 2021/RG Dated 18.12.2021 has been declared as Absolute/Final.

By Order

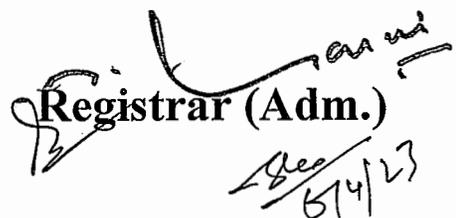

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18975-02-RG/LP Dated: 13-04-2023

Be
6/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saibul Nisa, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Be
6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

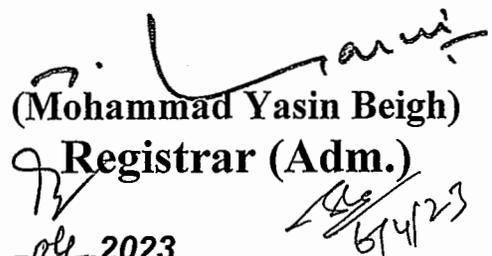
No: 797 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajad Ahmad Ganie
S/O Ghulam Qadir Ganie
R/O Ward No.9, H.No.71, Village Ganie Mohalla (B) Kupwara

vide Notification No.1603 of 2021/RG Dated 18.12.2021 has been declared as Absolute/Final.

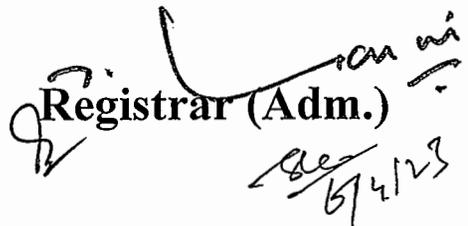
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
ae
6/4/23

No: 18986-93-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Ganie, Advocate**
.....for information and necessary action.


Registrar (Adm.)
ae
6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 798 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nafia Ashraf
D/O Mohammad Ashraf Wani
R/O Azad Gunj, Varmul Heights Colony, District Baramulla

vide Notification No.1274 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
13/4/23

No: 18994-19001 RG/LP Dated: 13-04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nafia Ashraf, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
13/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

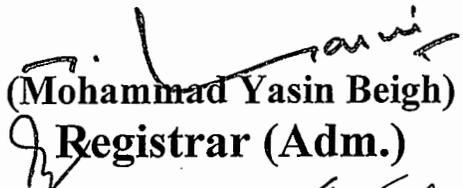
No: 799 of 2023/RG/LP Dated: 13-04..2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shazia Gul
D/O Gulam Mohd Bhat
R/O Malik Angan Fateh Kadal, District Srinagar

vide Notification No.1388 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order

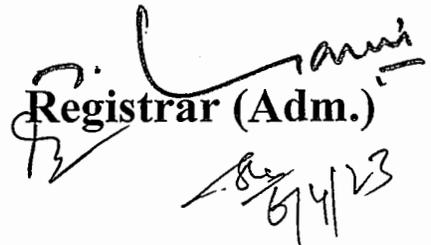

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19002-09-RG/LP Dated: 13-04..2023


6/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Gul, Advocate**
.....for information and necessary action.


Registrar (Adm.)
6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 800 of 2023 /RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Zubair Ahmad
S/O Syed Tufail Ahmad
R/O Village Gingal –Upper, Uri, District Baramulla

vide Notification No.1343 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19010 - 17 - RG/LP Dated: 13-04-2023


6/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Zubair Ahmad, Advocate**
.....for information and necessary action.


Registrar (Adm.)

6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 801 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

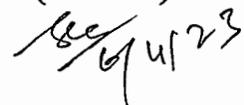
Mr. Sajad Ahmad
S/O Hakim Din
R/O 04 Dhanour Faral, Arnas, District Reasi
A/P Ward No. 18 Rount, District Udhampur

vide Notification No.1363 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19018-25-RG/LP Dated: 13-04-2023


13/04/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad, Advocate**
.....for information and necessary action.


Registrar (Adm.)
13/04/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

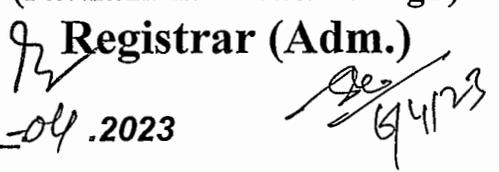
No: 002 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bhawana Slathia
D/O Narinder Singh Slathia
R/O V.P.O Gurha Salathian, Mohalla Bagh, Tehsil Vijaypur, District Samba

vide Notification No.1469 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

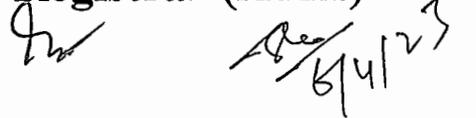
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 19026-33-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhawana Slathia, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

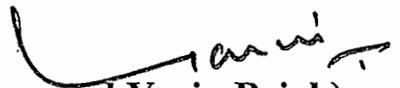
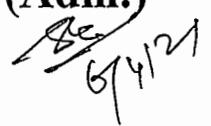
No: 803 of 2023 /RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hilal Ahmad Lone
S/O Gh Ahmad Lone
R/O Khrew, Lone Mohalla Khrew, Tehsil Pampore, District Pulwama

vide Notification No.746 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

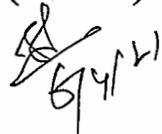
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 19034-41-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hilal Ahmad Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

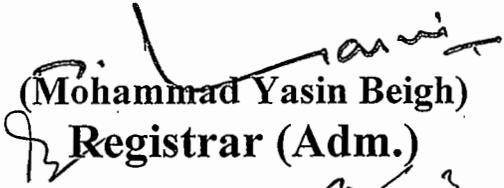
No: 004 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aavin Kumar Chadgal
S/O Madan Lal Chadgal
R/O Village Gurha Salathian, Tehsil Vijaypur, District Samba
A/P Sector 2, Lane No.4 Gurha Brahmana, Bantalab Jammu

vide Notification No.485 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

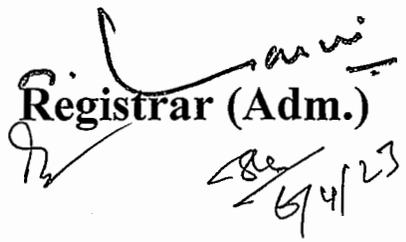
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19042-49 RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aavin Kumar Chadgal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 805 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hashir Shafiq Khan
S/O Shafiq Ahmad Khan
R/O 160, Hubbi Colony, Lal Bazar, Srinagar

vide Notification No. 468 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19050-57-RG/LP Dated: 13-04-2023

(Signature)
13/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hashir Shafiq Khan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)
13/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

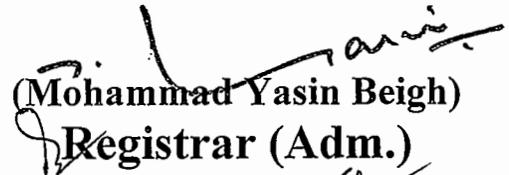
No: 806 of 2023 /RG/LP Dated: 13 . 04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ahmad Bhat
S/O Gulam Mohi Ud Din Bhat
R/O Monglara, Ahangher Mohalla, Tehsil Kunzer, District Baramulla

vide Notification No.754 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

By Order

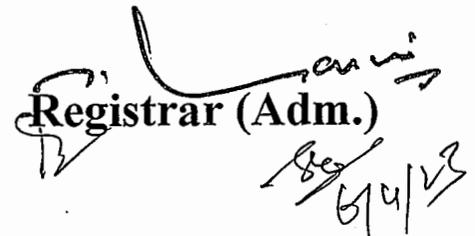

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19058-65 RG/LP Dated: 13. 04.2023


13/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ahmad Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)
13/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 807 of 2023/RG/LP Dated: 13 . 09 . 2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rifat Ramzan
D/O Mohamad Ramzan Bhat
R/O Sher Colony Sopore, District Baramulla

vide Notification No.1098 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

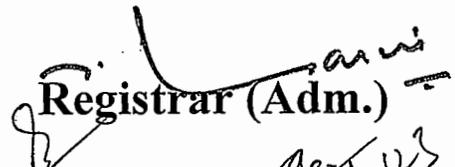
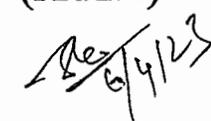
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 19066-73 RG/LP Dated: 13 09 . 2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rifat Ramzan, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 808 of 2023/RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

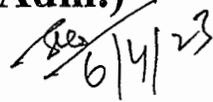
Mr. Younis Jehangir
S/O Ghulam Mohammad Ganai
R/O Paripora Magam, Near Govt. Middle School Paripora, District Budgam

vide Notification No.1367 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order

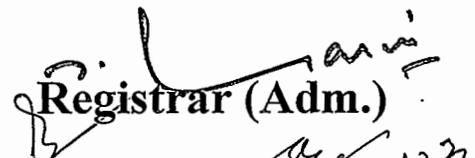

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19074 - 82 RG/LP Dated: 13.04.2023


6/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Younis Jehangir, Advocate**
.....for information and necessary action.


Registrar (Adm.)
6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

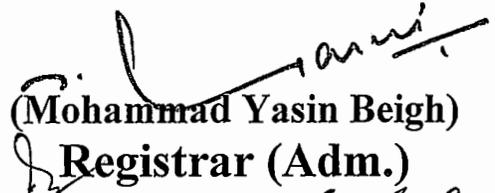
No: 809 of 2023/RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Mehraj Banday
S/O Mehraj Ud Din Banday
R/O Najan Beerwah, District Budgam

vide Notification No.1331 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

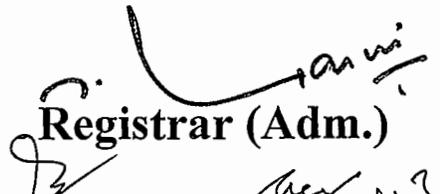
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 19083-90 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Mehraj Banday, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 810 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akhter Fayaz Ganie
S/O Fayaz Ahmad Ganie
R/O Chairhara, Tehsil Magam, District Budgam

vide Notification No. 1463 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19091-98 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhter Fayaz Ganie, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

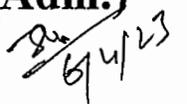
No: B11 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Ahmad Parrey
S/O Ishfaq Ahmad Parrey
R/O Shar-I-Shali, Khrew Pampore, District Pulwama

vide Notification No. 1127 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

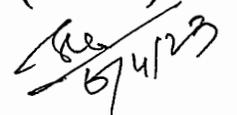
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 19113-20 /RG/LP Dated: 13. 04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Ahmad Parrey, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 012 of 2023 /RG/LP Dated: 13 . 04 . 2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Showkat Ahmad Sheikh
S/O Farooq Ahmad Sheikh
R/O Raiyar – ICH, Sheikh Mohalla, Khansahib, District Budgam

vide Notification No.1136 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19121-28 /RG/LP Dated: 13 . 04 . 2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 13/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 813 of 2023 /RG/LP Dated: 13 . 04 . 2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

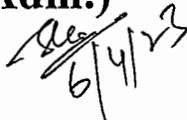
Ms. Sahar Hafiz
D/O Hafizullah Shakroo
R/O Amargrah Sopore, Umar Aabaad Colony, District Baramulla

vide Notification No.1143 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order

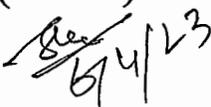

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19129-36 /RG/LP Dated: 13 . 04 . 2023


6/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sahar Hafiz, Advocate**
.....for information and necessary action.


Registrar (Adm.)

6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 814 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muneeb Rashid
S/O Abdul Rashid Rather
R/O Yechnambal, Pantha Chowk, Srinagar

vide Notification No.1182 of 2021/RG Dated 15.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19137-44 RG/LP Dated: 13.04.2023

82
614/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneeb Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)
82
614/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

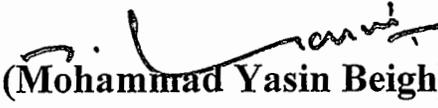
No: 815 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hina Afroz
D/O Afroz Ahmed Dangroo
R/O Astanpora Lessu, Larnoo, District Anantnag
A/P Heaven Colony, Danter Road, Ashajipora, District Anantnag

vide Notification No.1175 of 2021/RG Dated 15.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19145-52 RG/LP Dated: 13.04.2023

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1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hina Afroz, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Dec 6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 816 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

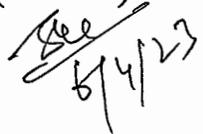
Ms. Sheikh Sufaya Bashir
D/O Sheikh Bashir Ahmad
R/O LaneNo.10, Firdousa Abad, Batamaloo, Central (Shalteng), Srinagar

vide Notification No.1191 of 2021/RG Dated 15.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

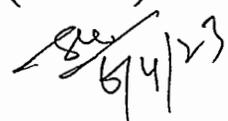
No: 19155-62 RG/LP Dated: 13.04.2023


6/4/23

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheikh Sufaya Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)


6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 817 of 2023 /RG/LP Dated: 13. 04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waqar Mushtaq Khan
S/O Mushtaq Ahmed Khan
R/O Sakhi Maidan, Mendhar District Poonch

vide Notification No.1168 of 2021/RG Dated 15.09.2021 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
6/4/23

No: 19163-70 /RG/LP Dated: 13 . 04 .2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqar Mushtaq Khan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
6/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

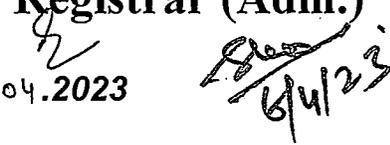
No: 818 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Heena Bashir Magray
D/O Bashir Ahmad Magray
R/O Tehsil Lethapora, Magrey Mohalla, Pampore, District Pulwama

vide Notification No.1308 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

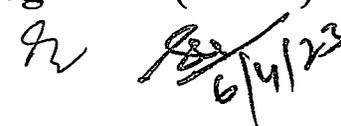
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 19175-82 RG/LP Dated: 13. 04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Bashir Magray, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 772 of 2023/RG/LP Dated: 13-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mawra Ibtisam
D/O Noor Mohd Bhat
R/O Dawood Colony, Soura, Eidgah, District Srinagar

vide Notification No.1312 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

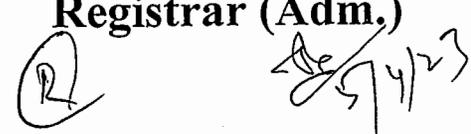
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18775-02-RG/LP Dated: 13-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mawra Ibtisam, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

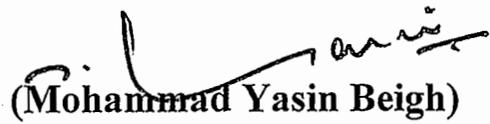
No: 819 of 2023 /RG/LP Dated: 13 .04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehwish Muzafar
D/O Muzafar Ahmad
R/O Loran, Sakhan Miran, Ward no. 6, Tehsil Mandi, District Poonch

vide Notification No.1304 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19183-90 /RG/LP Dated: 13 .04 .2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehwish Muzafar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 820 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohamad Aqib Zargar
S/O Mohamad Yousuf Zargar
R/O Tarigam, Herpora, District Kulgam

vide Notification No.1070 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

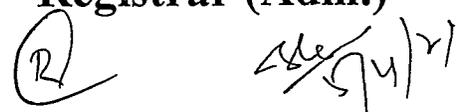
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19191-98 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohamad Aqib Zargar, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

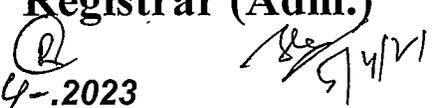
No: 667 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aqib Ul Ahad Wani
S/O Abdul Ahad Wani
R/O Pati- Devipora Gogjigund Tehsil Tulamulla, District Ganderbal

vide Notification No.442 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

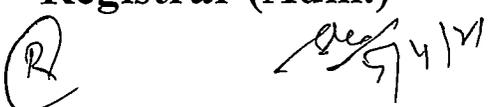
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 17766-73-RG/LP Dated: 11-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aqib Ul Ahad Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 821 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akash Jalotra
S/O Harbans Lal Sharma
R/O Village Bakore, P.O. Jourian, Tehsil Khour, District Jammu
A/P Shanti Colony Near Prashuram Mandir, Akhnoor, Jammu.

vide Notification No.493 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19199-206 RG/LP Dated: 13.04 .2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Jalotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

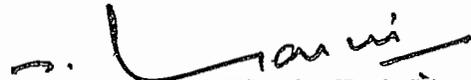
No: 822 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahul Sharma
S/O Gwash Lal Sharma
R/O Bhatta Palmar, District Kishtwar
A/P Ward No.59, JK Colony, Paloura, Jammu

vide Notification No.530 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order

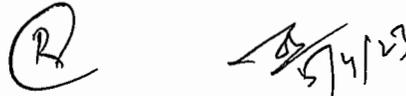

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19207-14 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 664 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pooja Shan
D/O Balwan Singh Shan
R/O Village Tagood, Tehsil Mughal Maiden, District Kishtwar
A/P Near Sarkoot Temple, Sarkoot, Kishtwar

vide Notification No.500 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17742-49 - RG/LP Dated: 11-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Shan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

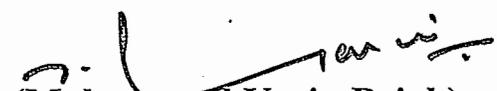
No: 823 of 2023/RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rameshwar Singh Thakur
S/O Kartar Singh
R/O Adhat, Simni, Tehsil Mahanpur, District Kathua
A/P Kudera, Plahi, Tehsil Basohli, District Kathua

vide Notification No.527 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

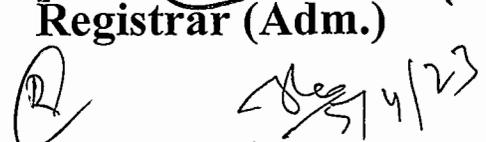
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19215-22 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rameshwar Singh Thakur, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 824 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vineet Khajuria
S/O Ramesh Khajuria
R/O Miran Sahib, Bansultan, Tehsil R.S Pura, Jammu

vide Notification No.523 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

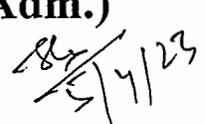
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19223-30 /RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vineet Khajuria, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 825 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Angad Shan
S/O Vinod Shan
R/O Dharbadan, Village Thakrie, Tehsil & District Kishtwar
A/P H.No.737A, Janipur Colony, Jammu

vide Notification No.418 of 2021/RG/LP Dated 5.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19231-39 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Angad Shan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 662 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vikrant Sharma
S/O Vipin Sharma
R/O 175/D Janipur Colony, Near Ram Sharmam Ashram, Jammu

vide Notification No.569 of 2021/RG Dated 01.04.2021 has been declared as Absolute/Final.

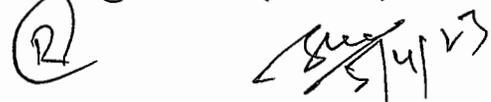
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17725-32-RG/LP Dated: 11-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 826 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aadeesha Basotra
D/O Ashok Kumar
R/O 112/8 Nanak Nagar, Sector-3, Tehsil Bahu, District Jammu.

vide Notification No.479 Dated 07.06.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19240-47 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aadeesha Basotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 827 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nikita Singh
D/O D.S. Rathore
R/O F-1808, Rathore Street-1, Shastri Nagar, near Dogra Academy School,
Jammu

vide Notification No.1522 of 2021 RG Dated 17.12.2021 has been declared as Absolute/Final.

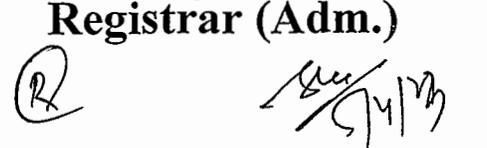
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19248-55 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nikita Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 828 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asad Maqsood
S/O Maqsood Ahmad Chowdhary
R/O Village Giddar Gallian (Sher Garh), Jammu
A/P Trikuta Nagar, Marble Market, 1/C East Extension, Jammu

vide Notification No.987 of 2021 RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19256-63 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asad Maqsood, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 829 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fozia Aijaz
D/O Aijaz Ahmad Lone
R/O Uri, District Baramulla. A/P Kanispora, District Baramulla-193103

vide Notification No.10 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19264-71 /RG/LP Dated: 13.04.2023

(Signature)
5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fozia Aijaz, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)
5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 830 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farhat Shafi
D/O Mohammad Shafi Sheikh
R/O Shirpora Frisal, Baldaar, Tehsil Frisal, District Kulgam -192231

vide Notification No.11 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

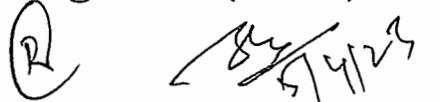
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19272-79 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Shafi, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 831 of 2023 /RG/LP Dated: 13 .04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Cathleen Kaur
D/O S.Onkar Singh Raina
R/O Upper Gadi Garh, Near Jagdev Bakery, Basti Karan Bagh, Jammu-181101

vide Notification No.15 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19280-87 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Cathleen Kaur, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 832 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aijaz Ahmad Paray
S/O Mohd Maqbool Paray
R/O Prang, Paray Mohalla, Tehsil Kangan, District Ganderbal - 191202

vide Notification No.34 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19288-95 /RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aijaz Ahmad Paray, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 833 of 2023 /RG/LP Dated: 13 .04 .2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Gulzar
S/O Gh. Mohd Lone
R/O Dogripora, Jamia Masjid, Tehsil Awantipora, District Pulwama – 192124

vide Notification No.81 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

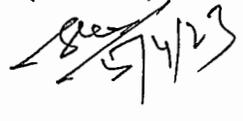
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19296-303 RG/LP Dated: 13 .04 .2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Gulzar**, Advocate
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

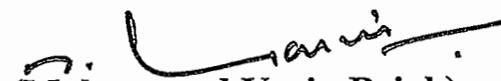
No: 836 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kanika Mahajan
D/O Kuldeep Raj Gupta
R/O H.No.363, Jullahka Mohalla, Jammu—180001

vide Notification No.74 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

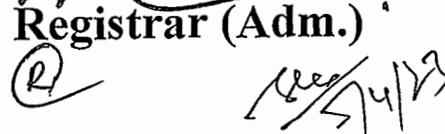
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19320-27 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kanika Mahajan, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 834 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Idrees Saleem
S/O Saleem Dar
R/O H.No.54, Ward No. 4, Beside Bus Stand, Tehsil & District Ramban-182144

vide Notification No.70 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

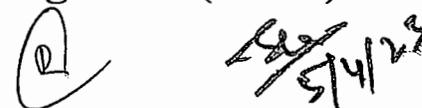
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19304-11 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Idrees Saleem, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 835 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Bin Azad
S/O Azad Ahmad Bhat
R/O Bona Dialgam, Sheikh-pora, Tehsil & District Anantnag- 192210

vide Notification No.77 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

By Order

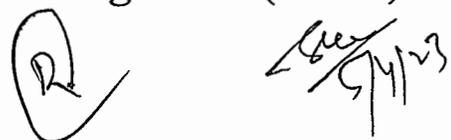

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19312-19 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Bin Azad, Advocate**
.....for information and necessary action.


Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 836 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abid Hussain Yattoo
S/O Gh Hussain Yattoo
R/O Alamdar Pora, Tehsil Magam, District Budgam – 193401

vide Notification No.35 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

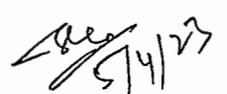
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19320-27 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Hussain Yattoo, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 837 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arshad Maqbool
S/O Mohd Maqbool Khan
R/O Gondi Pora, Tehsil Beerwah, District Budgam -193411)

vide Notification No.26 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19328-35 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arshad Maqbool, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 665 of 2023/RG/LP Dated: 11-04-2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Rafiq
D/O Rafiq Ahmad Tak
R/O New Colony Largam, Tehsil & Distrcit Shopian -192303

vide Notification No.19 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17750-57- RG/LP Dated: 11-04-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rafiq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 838 of 2023 /RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Rehman
D/O Abdul Rehman Gujree
R/O New Zaina Kadal, Khan Kahi Moulla, Tehsil South, District Srinagar-190002

vide Notification No.80 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19336-43 /RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Rehman**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 666 of 2023 /RG/LP Dated: 11-04-.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

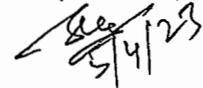
Ms. Khushboo Manzoor
D/O Mohd Manzoor Bhat
R/O Bonbazar, Tehsil & District Shopian-192303

vide Notification No.72 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

By Order

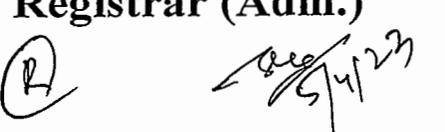

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 17758-65-RG/LP Dated: 11-06-.2023


5/4/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Manzoor, Advocate**
.....for information and necessary action.


Registrar (Adm.)

5/4/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

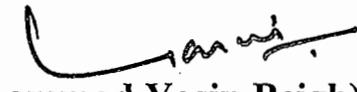
No: 839 of 2023/RG/LP Dated: 13.04.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Saleem Bhat
S/O Gh. Mohammad Bhat
R/O Tarhama, Aastan Mohalla, Magam, Tehsil Kwarhama, District Baramulla -193404

vide Notification No.69 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

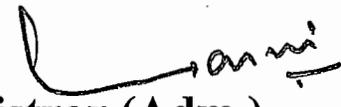
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19344-51 RG/LP Dated: 13.04.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Saleem Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)